

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 165/2025

IN THE MATTER OF

Kishan Lal & Anr.

...Applicant

Versus

State of Uttar Pradesh & Ors.

...Respondent(s)

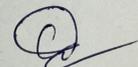
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Respondent No.7

Through

  
Gigi C. George Advocate  
Standing Counsel (UOI)

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M-9810625315



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REPLY BY WAY OF AFFIDAVIT ON BEHALF OF RESPONDENT NO. 7  
MEMBER SECRETARY, UTTAR PRADESH STATE GROUND WATER  
AUTHORITY.

I, Ms. Srishti Jaiswal, aged about 33 years working as Nodal Officer of the District Ground Water Management Council, Ghaziabad, having office at Vikas Bhawan, Room No. 329, Second floor, 6-A, Rajnagar, Ghaziabad – 201002, do hereby solemnly state and affirm as under: -

1. That deponent is well conversant with the facts and circumstances of the case and duly authorized to swear and affirm this affidavit on behalf of the Respondent No. 7 i.e. Member Secretary, U.P. State Ground Water (Management & Regulation) Authority.
2. That instant Original Application no. 165/2025 titled Gautam Vs State of Uttar Pradesh & Ors. Hon'ble Tribunal passed the order dated 24.04.2025 with following observation: -



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2. Allegation of the applicant is that project of respondent no.2 falls under Clause 8(b) of Environment Impact Assessment (EIA) Notification, 2006 as the DPR reveals that layout plan is on an area of 300 acres.

3. Complaint of the applicant is that respondent no.2 has not obtained the environmental clearance in terms of the EIA Notification, 2006 nor it has got the Consent To Establish (CTE) and Consent To Operate (CTO).

4. Applicant has also alleged that respondent no.2 is raising the construction on the area earmarked as green and that it is over-exploiting ground water without proper permission. 2

5. Learned Counsel for the applicant during argument has referred to the photographs on page 48 onwards and has submitted that respondent no.2 is discharging the effluents in the nearby area which is creating health hazard to the local residents. She has further submitted that representation annexure-C was filed by the applicant to the concerned authorities but no action has been taken. In support of her submission, she has also placed reliance upon the map on page no.63.

6. The OA raises substantial issue relating to compliance of environmental norms.

7. Issue notice to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal.

8. The Applicant is directed to serve the respondents and file affidavit of service atleast one week before the next date of hearing.



A handwritten signature in blue ink, consisting of a stylized 'S' followed by a vertical line and a horizontal stroke.

9. To ascertain the correct factual position at the ground level, we also appoint a joint committee comprising of representative of Member Secretary, Central Pollution Control Board (CPCB); RO, MoEF&CC, Lucknow and District Magistrate, Ghaziabad. District Magistrate, Ghaziabad will act as coordinative agency.

10. Joint committee will visit the site, ascertain the extent of violation of environmental norms by respondent no.2, if any, and also find out if respondent no.2 has requisite environmental clearances and submit the report before the Tribunal within six weeks. 3

11. A copy of this order be forwarded to members of the joint committee by email for compliance.

12. List on 08.08.2025"

3. That Hon'ble Tribunal vide its order dated 24.04.2025 appointed a joint committee comprising of representative of Member Secretary, Central Pollution Control Board (CPCB); RO, MoEF&CC, Lucknow and District Magistrate, Ghaziabad. District Magistrate, Ghaziabad to ascertain the correct factual position at the ground level, and to act as coordinative agency.
4. That Hon'ble Tribunal vide its order dated 24.04.2025 issued Notice to answering respondent and directed to file reply/ response by way of affidavit and listed the matter for 08.08.2025.
5. That it is respectfully submitted that in order to protect, manage and control the ground water resources in the state, Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 has been implemented since 02.10.2019. Copy of Uttar Pradesh Ground Water (Management and Regulations) Act, 2019 is annexed herewith as **Annexure-1**



*[Handwritten signature]*

6. That in exercise of the powers enumerated in Uttar Pradesh Ground Water (Management and Regulation) Act, 2019, Uttar Pradesh Ground water Management and Regulatory Authority has been established by Minor Irrigation and Ground Water section – 1 vide its Notification no. 1320/62-1-2019-10 GW-2014 dated 13.11.2019. Copy of the Notification dated 13.11.2019 is annexed herewith as **Annexure-2**.
7. That in exercise of the power construed in Uttar Pradesh Ground Water (Management and Regulation) Act, 2019, the District Ground Water Management Council for each District of the state under the chairmanship of the District Magistrate in accordance with the provisions is constituted by the Namami Gange and Rural water Supply Section-3 vide its Notification No. 58/76-3-2020/10 GW/2014 Dated 21.01.2020. Copy of the notification dated 21.01.2020 is annexed herewith as **Annexure-3**
8. That for the effective and transparent implementation of works like registration, issuance/renewal of no objection certificate etc. for agricultural and domestic consumers, commercial industrial, infrastructural and collective ground water users as enumerated in the Uttar Pradesh Ground Water (Management and Regulation) Act 2019 the web portal has been developed (**upgwdonline.in**) and the District-wise nodal officers have been nominated at the district level in all the 75 districts of Uttar Pradesh for the operation of the website.
9. That In compliance with the order dated 24.04.2025 issued by the Hon'ble Tribunal, the Director of the Ground Water Department, Uttar Pradesh, through Letter dated 03.06.2025, has nominated the Nodal Officer of the District Ground Water Management Council, District Ghaziabad, to represent the department regarding the issues raised by the applicant with respect to the answering respondent. The officer has been assigned to investigate and prepare the departmental compliance report on behalf of



Respondent No.-7 and to submit the required reply/affidavit. A copy of the letter dated 03.06.2025 is annexed as **Annexure 4**.

11. That on 23.06.2025, the authorized nodal officer carried out a field inspection and physical verification to ascertain the actual situations of extraction of ground water and (NOCs) granted for groundwater extraction to project proponent. The verification report is detailed below:

- a. That the project in question is located in Rajapur Block, which has been classified as an "Over-Exploited" or "Notified" block in the Dynamic Ground Water Resources Assessment Reports issued by the Central Ground Water Board (CGWB) in the years 2013 and 2017, wherein no new NOC(s) can be granted in above block.
- b. That all rainwater harvesting structures associated with the project were mandated to be cleaned before and after the monsoon season in order to ensure proper recharge of rainwater into the groundwater system.
- c. That the total water requirement for the project, calculated in kiloliters per day (KLD), has been determined in accordance with the National Building Code (NBC), 2016. The guidelines issued by the Ministry of Housing and Urban Affairs prescribe a benchmark of 135 liters per capita per day (lpcd) for urban water supply, considering an average household of five persons, including those in group housing societies.
- d. Based on the above findings and calculations, it is estimated that the Project Proponent is abstracting approximately 976 KLD of groundwater without legal authorization. A Copy of the field inspection report is annexed herewith as **Annexure 5**.

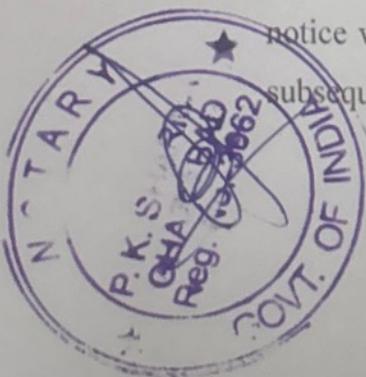


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e. That the Project Proponent (PP) applied for the renewal of the No Objection Certificate (NOC) for groundwater abstraction from two borewells on 20.05.2025 vide application number GZBD0525RIF0256 and GZBD0525RIF0255. That following the inspection conducted on 23.06.2025, a notice was issued to the PP on 24.06.2025 for illegal abstraction of groundwater, granting a period of 30 days for compliance. A copy of the application for renewal of NOC filed by the Project Proponent and Notice dated 24.06.2025 is annexed herewith as **Annexure 6**

f. That the above said application for renewal was rejected by the District Council on 01.07.2025 due to the incorrect categorization of the application and failure to submit a groundwater recharge plan in response to the queries raised. Therefore, it is further submitted that the PP did not possess an original NOC that could be renewed. Hence, a Notice dated 10.07.2025 was issued against the Project Proponent against the illegal ground water extraction and directed to apply for the NOCs. A copy of the Notice dated 10.07.2025 is annexed herewith as **Annexure 7**.

12. That it is most respectfully submitted that the above said project is located in Rajapur Block, has been identified as "Over-Exploited" in 2013 and 2017 as per dynamic ground water resources assessment report of CGWB, was required to maintain rainwater harvesting structures to aid groundwater recharge. The Project Proponent (PP) applied for NOC renewal for two borewells on 20.05.2025, but the application was rejected on 01.07.2025 due to incorrect categorization, absence of a recharge plan, and lack of an original NOC. Following an inspection on 23.06.2025, a notice was issued on 24.06.2025 for illegal groundwater abstraction and subsequent on 10.07.2025. It is estimated that the PP is abstracting



approximately 976 KLD of groundwater without any valid NOC or authorization.

13. That the present Reply by way of affidavit may kindly be taken on record and into consideration, and the Hon'ble Tribunal may pass appropriate order(s), direction(s) as deemed fit and proper under the facts and circumstances of the present case.

14. That the Answering Respondent seeks leave to make additional submissions, if required, during the course of the proceedings as and when directed by this Hon'ble Tribunal.

DEPONENT

नोडल अधिकारी  
जिला भूगर्भ जल प्रबंधन परिषद  
गाजियाबाद

Verification

Verified at Ghaziabad on 05<sup>th</sup> August 2025 that the contents of the above reply affidavit are derived from the official records and personal knowledge and are correct and true to the best of my knowledge and belief. Nothing material has been concealed therefrom.



DEPONENT

नोडल अधिकारी  
जिला भूगर्भ जल प्रबंधन परिषद  
गाजियाबाद

No. 16 **ATTESTED** 05/8/25  
Date  
Certified that Documents Affidavits etc.  
Identified By Shri. P.K. Sharma  
P.K. SHARMA  
Advocate  
Notary Ghaziabad  
(GOVT. OF INDIA)  
05/8/25

## ANNEXURE 161

उत्तर प्रदेश असाधारण गजट, 7 अगस्त, 2019

23

No. 1468(2)/LXXIX-V-1-19-1(ka)-14-19

Dated Lucknow, August 7, 2019

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Bhoo-Garbh Jal (Prabandhan Aur Vinियाम) Adhiniyam, 2019 (Uttar Pradesh Adhiniyam Sankhya 13 of 2019) as passed by the Uttar Pradesh Legislature and assented to by the Governor on August 5, 2019. The Laghu Sichai Evam Bhoo-Garbh Jal Anubhag-1 is administratively concerned with the said Adhiniyam.

THE UTTAR PRADESH GROUND WATER  
(MANAGEMENT AND REGULATION) ACT, 2019

(U.P. Act no. 13 of 2019)

*[As passed by the Uttar Pradesh Legislature]*

AN

ACT

*to provide for protecting, conserving, controlling and regulating ground water to ensure its sustainable management in the State, both quantitatively and qualitatively, especially in stressed rural and urban areas, and for matters connected therewith or incidental thereto.*

WHEREAS uncontrolled and rapid extraction of ground water has resulted in alarming situation of declining ground water levels and depletion of ground water reservoirs in many parts of the State, both in rural and urban areas;

AND WHEREAS groundwater, being the single most important source of water for domestic, agricultural and industrial uses, is the backbone of drinking water, food and livelihood security in rural and urban areas;

AND WHEREAS a serious groundwater crisis prevails due to excessive overdraft and groundwater contamination;

AND WHEREAS development of ground water is the need of the State, its management, control and regulation specially in over-exploited and critical areas is also the need of the hour for protection and preservation of this precious resource;

AND WHEREAS it is also expedient to provide for conservation, protection and development of ground water resources for the purpose of proper augmentation/recharge of ground water in stressed areas and to prevent ground water pollution by maintaining or restoring wholesomeness of ground water quality thereof in the State;

AND WHEREAS the equitable and environmentally sound regulation of groundwater can contribute to tackling some of the most important challenges of our times, including climate change;

AND WHEREAS water is unitary in nature, requiring the integration of surface water and groundwater, has integral links to land and vegetation and has an intricate relationship with rainwater (through natural recharge);

AND WHEREAS groundwater in its natural state is a common pool resource and the Supreme Court of India has applied the public trust doctrine to groundwater, in recognition that private property rights in groundwater are inappropriate given the emerging status, conflicts and dynamics of groundwater;

AND WHEREAS the State Government has, after careful examination of all related aspects, decided that it is expedient and necessary in the public interest to manage and regulate the extraction and use of ground water judiciously in any form and also to conserve and protect ground water in the stressed areas of the State and that shall be accorded the highest priority in both planning and management;

AND WHEREAS a new legal framework (with norms, principles, procedures and institutions suitable to address contemporary and imminent challenges) is required to ensure the qualitative and quantitative sustainability of groundwater resources and equity in groundwater use;

AND WHEREAS the State Government has, after careful examination of all related aspects, decided that in the public interest the first right to use of ground water would be for drinking, domestic and cattle use.

IT IS HEREBY enacted in the Seventieth Year of the Republic of India as follows:-

**CHAPTER – I**  
**PRELIMINARY**

Short title, extent and commencement

1. (1) This Act may be called the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019.
- (2) It extends to the whole of the State of Uttar Pradesh.
- (3) It shall come into force on such date as the State Government may, by notification in the Gazette, appoint and different dates for different areas may be appointed.
- (4) Penal provisions made under this Act shall not be applicable on domestic and agricultural users of ground water.

Definitions

2. (1) In this Act, unless the context otherwise requires,-
  - (a) **'Appropriate Authorities'** means 'Gram Panchayat Ground Water Sub-Committee'; 'Block Panchayat Ground Water Management Committee'; 'Municipal Water Management Committee' and the 'District Ground Water Management Council';
  - (b) **'Aquifer'** means an underground layer of geological formation, group of formations or part of a formation, comprising fractured rocks, sand, gravel and like sediments, that is sufficiently porous, permeable and saturated with water and that transmits/accepts and yields significant quantity of water to a well or spring;
  - (c) **'Bhoojal Sena'** means group of persons constituted in every district of Uttar Pradesh for carrying out ground water awareness programs;
  - (d) **'Block Panchayat Ground Water Management Committee'** means the Block Panchayat Ground Water Management Committee constituted under section 4;
  - (e) **'Bulk User'** means a person or a group of persons including any establishment such as hotels/lodges/private residential buildings/housing colonies/resorts/private hospitals/nursing homes/ business complexes/malls/ water parks, which extract and use ground water for the purpose of his or her or their operational water needs;
  - (f) **'Central Ground Water Board'** means the Central Ground Water Board, Ministry of Water Resources, River Development and Ganga Rejuvenation, Government of India;
  - (g) **'Commercial user'** means a person or a group of persons including any institution or any agency or any establishment who or which extract and use ground water for the purpose which directly or indirectly benefits his/her or their business or trade to make financial gain or profit;
  - (h) **'Development Authority'** means a District Development Authority in the State of Uttar Pradesh;
  - (i) **'District Ground Water Management Council'** means the District Ground Water Management Council constituted under section 6;
  - (j) **'Drilling Agency'** means an establishment, owned by a person or a class of persons or an institution, who or which is involved as a part of trade thereof drilling wells/tube wells for extracting and use of ground water for any purpose such as domestic/drinking/commercial/industrial/bulk/ infra-structure use;

(k) 'Environmental flows' refer to the quality, quantity, and timing of water flows required to maintain the components, functions, processes, and resilience of aquatic ecosystems that provide goods and services to people;

(l) 'Gram Panchayat Ground Water Sub Committee' means the Gram Panchayat Ground Water Sub Committee constituted under section 3;

(m) 'Ground Water Department' means the Ground Water Department of the Government of Uttar Pradesh;

(n) 'Ground Water Quality Sensitive Zone' means such an area where quality of ground water is affected with high levels/excessive concentration of chemical elements, physiochemical constituents, heavy metals and bacteriological contamination, resulted due to geogenic or anthropogenic causes;

(o) 'Ground Water Resource Estimation Report' refers to the latest approved report, based on the Ground Water Estimation Committee methodology, prepared by the Ground Water Department, Uttar Pradesh and Central Ground Water Board for block-wise assessment of groundwater resources including categorization of blocks into over-exploited, critical, semi-critical and safe categories;

(p) 'Ground Water Security Plan' means a plan to be progressively based on available hydrogeological informations and shall include such measures/interventions which are area-specific and hydrogeologically feasible;

(q) 'Ground Water' means the water occurring in its natural state below the ground surface in the zone of saturation and that can be extracted through wells or any other means or emerges as springs and base flows in streams and rivers;

(r) 'Industry' means any business, trade, undertaking, manufacture or calling of employers, carried out with a motive to make any gain or profit, and includes any calling service, employment, handicraft, or industrial occupation or avocation of workman or any systematic activity carried on by co-operation between an employer and his workman (whether such workman are employed by such employer directly or by or through any agency including a contractor) for the production of goods;

(s) 'Infrastructural User' means a person or a group of persons including a firm or any company, who or which extract and use ground water for the purpose of carrying out such activities/projects which are directly related to infrastructural development;

(t) 'Municipal Water Management Committee' means the Municipal Water Management Committee constituted under section 5;

(u) 'Notified area' means the area notified as such under section 9 which includes Over-exploited, Critical blocks and Stressed Urban Areas;

(v) 'Pani Panchayat' means a group of persons constituted at pond level for maintenance and conservation of ponds;

(w) 'Pollution' means such contamination of ground water or surface water or such alteration of the physical, chemical or biological properties of water or such discharge of any sewage, Plastic, Thermocol or trade effluent or of any other liquid, gaseous or solid

substance into ground water (whether directly or indirectly) as may, or is likely to, create a nuisance or render such ground water harmful or injurious to public health or safety, or to domestic, commercial, industrial, agricultural or other legitimate uses, or to the life and health of animals or plants or of aquatic organisms;

(x) 'Rainwater harvesting' means the technique or system of collection and storage of rainwater, at micro watershed scale, including roof-top harvesting, for storage or for recharge of groundwater;

(y) 'Rural Areas' means those areas which are not classified as Urban Areas;

(z) 'State Ground Water Management and Regulatory Authority' means the Uttar Pradesh State Ground Water Management and Regulatory Authority established under section 7;

(aa) 'Urban Areas' means the areas notified by a development authority or a municipality or a regulatory body as the case may be, excluding such areas/lands as are classified for agriculture use in the master plan of a development authority or a municipality or a regulated area;

(ab) 'User of ground water' means a person or a class of persons or an institution who or which own or use or sell ground water for any purpose including domestic use made either on personal or community basis and includes an industry, a commercial user, a bulk user, a company or an establishment whether government or not but does not include a person or a class of persons or an institution who or which use ground water drawn from well by manual or animal devices such as hand pump, rope and bucket, Persian wheel etc.;

(ac) 'Water and Sanitation Committee' means a committee constituted in each gram panchayat for planning, monitoring, implementation and maintenance of water and sanitation schemes;

(ad) 'Water User Association' means an organization of elected people constituted at canal outlet level for managing and maintaining irrigation water system;

(ae) 'Well' means a structure sunk for the search or extraction or recharge of groundwater and shall include open well, dug well, bore well, dug-cum bore well, tube well, infiltration gallery, recharge well or any of their combination or variation, which, could be utilized for extraction of ground water, recharge ground water.

(2) Words and expressions used but not defined herein and defined in any law for the time being in force shall have the same meaning respectively assigned to them in the respective laws.

## CHAPTER – II INSTITUTIONAL FRAMEWORK

Gram Panchayat  
Ground Water Sub-  
Committee

3. (1) There shall be constituted a Gram Panchayat Ground Water Sub-Committee in every Gram Panchayat, which shall be the lowest public unit in rural areas within a block to protect and manage groundwater resources under this Act.

(2) The State Government shall, by notification in the *Gazette*, within three months of the constitution of District Ground Water Management Council, issue direction to the District Ground Water Management Council for constituting the Gram Panchayat Ground Water Sub-Committee, which shall consist of,-

(a) the Chairperson - Gram Pradhan;

(b) the Member Secretary - Gram Panchayat Secretary;

(c) three Members as representative of Gram Panchayat, having field knowledge of water resources to be nominated by the Block Development Officer;

(d) two Members of Bhoojal Sena/Pani Panchayat/Water User Association/Water and Sanitation Committee to be nominated by the Block Development Officer;

(e) two Members as representative from concerned departments working at Block Level to be nominated by the Block Development Officer.

(3) The terms and conditions of the service of the Members shall be such as may be prescribed.

(4) The functions of the Gram Panchayat Ground Water Sub-Committee shall be,-

(a) to collect information from all sources;

(b) to prepare the Gram Panchayat Ground Water Security Plan as provided under section 13;

(c) to carry out such other functions, as may be prescribed.

4. (1) There shall be constituted a Block Panchayat Ground Water Management Committee, which shall be a public unit at block level for overall management of ground water;

Block Panchayat  
Ground Water  
Management  
Committee

(2) The State Government shall, by notification in the Gazette, within three months of the constitution of District Ground Water Management Council, issue direction to the District Ground Water Management Council for constituting the Block Panchayat Ground Water Management Committee, which shall consist of,-

(a) the Chairperson - Block Pramukh;

(b) the Member Secretary - Block Development Officer (BDO);

(c) three Members as representative of Gram Panchayat, having field knowledge of water resources to be nominated by the District Magistrate;

(d) two Members of Bhoojal Sena/Pani Panchayat/Water User Association/Water and Sanitation Committee, to be nominated by the District Magistrate;

(e) two Members as representative from concerned departments working at Block Level to be nominated by the District Magistrate.

(3) The terms and conditions of the service of the Members shall be such as may be prescribed.

(4) The functions of the Block Panchayat Ground Water Management Committee shall be,-

(a) to prepare an overall Block Level Ground Water Security Plan by consolidating Gram Panchayat Ground Water Security Plans, each prepared in cluster of at least ten number gram panchayats, according to the guidelines as may be formulated/prescribed;

(b) to monitor the implementation of Block Panchayat Ground Water Security Plan;

(c) to register all the wells within the notified and non-notified areas other than those of existing commercial, industrial, infrastructural and bulk users as per the provisions of sub-section (2) of section 10 and sub-section (2) of section 11 within the territorial jurisdiction of respective block;

(d) to carry out such other functions, as may be prescribed.

5. (1) There shall be constituted a Municipal Water Management Committee, which shall be the lowest public unit for managing water in urban areas in an integrated manner.

Municipal Water  
Management  
Committee

(2) The State Government shall, by notification in the Gazette, within three months of the constitution of District Ground Water Management Council, issue direction to the District Ground Water Management Council for constituting the Municipal Water Management Committee, which shall consist of,-

(a) the Chairperson - Nagar Pramukh/Nagar Palika Pramukh, as the case may be;

(b) the Member Secretary - Nagar Ayukt or Executive Officer, as the case may be;

(c) two Members as representative of Public, having field knowledge of water resources to be nominated by the District Magistrate;

(d) two Members of Resident Welfare Association/Social Group to be nominated by the District Magistrate;

(e) three Members as representative from concerned departments (including one from Ground Water Department) to be nominated by the District Magistrate.

(3) The terms and conditions of the service of the Members shall be such as may be prescribed.

(4) The functions of the Municipal Water Management Committee shall be,-

(a) to work in co-ordination with water related institutions within the respective municipality;

(b) to determine the sources of water supply (surface water and ground water) and integrate them;

(c) to prepare an overall Municipal Ground Water Security Plans provided under section 13;

(d) to register all the wells within the notified and non-notified areas other than those of existing commercial, industrial, infrastructural and bulk users as per the provisions of sub-section (2) of section 10 and sub-section (2) of section 11, within the territorial jurisdiction of respective municipality;

(e) to monitor the implementation of Municipal Ground Water Security Plan;

(f) to carry out such other functions, as may be prescribed.

District Ground  
Water Management  
Council

6. (1) There shall be constituted a District Ground Water Management Council, which shall be an overall unit for management of ground water resources at district level.

(2) The State Government shall, by notification in the Gazette, within three months of the constitution of State Ground Water Management and Regulatory Authority, issue direction to the State Ground Water Management and Regulatory Authority for constituting the District Ground Water Management Council, which shall consist of,-

(a) the Chairperson - District Magistrate;

(b) the Member Secretary - District Development Officer;

(c) one Member as subject Expert having longstanding working experience in the field of ground water management in the State, to be nominated by the District Magistrate;

(d) one Member from the public/Non-Government Organization/social sector having experience in the field of ground water to be nominated by the District Magistrate;

(e) other Members shall be the district level representatives (one each) from Ground Water Department, Uttar Pradesh Pollution Control Board, Agriculture Department, Minor Irrigation Department, Uttar Pradesh Jal Nigam, Local Body, Development Authority, Irrigation and Water Resources Department, Industries Department, Horticulture Department and Forest and Wild Life Department;

(f) one representative (as invitee) each from the respective Block Panchayat Ground Water Management Committee and Municipal Ground Water Management Committee.

(3) The terms and conditions of the service of the Members shall be such as may be prescribed.

(4) The functions of the District Ground Water Management Council shall be,-

(a) to consolidate Block Panchayat and Municipal Ground Water Security Plan into District level Ground Water Security Plan, based on macro-watershed approach and as per the guidelines as may be prescribed;

(b) implementation of District Ground Water Security Plan;

(c) to monitor the implementation of District Ground Water Security Plan;

(d) to conduct water awareness programmes;

(e) to register all existing commercial, industrial, infrastructural and bulk users in notified and non-notified areas and grant of authorization certificate/ No-objection certificate for ground water abstraction in non-notified areas and registration of drilling agencies;

(f) to carry out such other functions, as may be prescribed or assigned by the Uttar Pradesh State Ground Water Management and Regulatory Authority;

(g) to co-ordinate with Gram Panchayat Ground Water Sub-Committees, Block Panchayat Ground Water Management Committees and Municipal Water Management Committees as well as with the State Ground Water Management and Regulatory Authority.

7. (1) The State Government shall, by notification in the Gazette, establish, with effect from such date as may be specified in the notification, an State Authority to be known as the Uttar Pradesh State Ground Water Management and Regulatory Authority.

State Ground  
Water  
Management and  
Regulatory  
Authority

(2) The State Ground Water Management and Regulatory Authority shall consist of-

1	The Chief Secretary, Government of Uttar Pradesh	Chair-person
2	The Additional Chief Secretary/Principal Secretary, Minor Irrigation and Ground Water Department, Government of Uttar Pradesh	Member
3	The Additional Chief Secretary/Principal Secretary, Finance Department, Government of Uttar Pradesh	Member
4	The Engineer-in-Chief, Irrigation and Water Resources Department, Uttar Pradesh	Member
5	The Director, Agriculture Department, Uttar Pradesh	Member
6	The Director, Horticulture Department, Uttar Pradesh	Member
7	The Member Secretary, Uttar Pradesh Pollution Control Board	Member
8	The Chief Town and Country Planner, Awas evam Shahri Niyojan Vibhag, Uttar Pradesh	Member
9	The Director, Awas Bandhu, Uttar Pradesh	Member
10	The Director, Local Bodies, Uttar Pradesh	Member
11	The Managing Director, Uttar Pradesh Jal Nigam	Member
12	The Chief Engineer, Minor Irrigation Department, Uttar Pradesh	Member
13	The Director, Industries Department, Uttar Pradesh	Member
14	The Regional Director, Central Ground Water Board (NR)	Member
15	The Principal Chief Conservator of Forest, Forest Department, Uttar Pradesh	Member

16.	Three Subject Experts (to be nominated by the State Government), having long standing working experience of ground water management in the State of Uttar Pradesh.	Member
17.	An eminent person from Public/Non-Government Organization/Social Sector working in the field of ground water	Member
18.	One representative (as invitee) each from the respective Block Panchayat Ground Water Management Committee, Municipal Ground Water Management Committee and District Ground Water Management Council	Member

(3) The Director, Ground Water Department, Uttar Pradesh shall be the Member Secretary of the State Ground Water Management and Regulatory Authority.

(4) The term of office and the manner of filling the vacancies and other conditions of service of the Chairperson and other members shall be such as may be prescribed.

(5) The Chairperson shall be the principal executive officer of the State Ground Water Management and Regulatory Authority and the office of the Director, Ground Water Department shall work as the secretariat of the State Ground Water Management and Regulatory Authority;

(6) The functions of the State Ground Water Management and Regulatory Authority shall be,-

(a) to notify the areas for management and regulation of ground water resources as provided under section 9;

(b) to de-notify the areas for management and regulation of ground water resources as provided under section 12;

(c) to fix ground water abstraction limits as provided under section 15;

(d) to take ground water pollution control measures as provided under section 28.

(7) **Staff of the State Ground Water Management and Regulatory Authority,-**

(a) in order to enable the State Ground Water Management and Regulatory Authority to perform its functions properly or exercise the powers under this Act, the State Government may appoint such number of technical personnel and other staff as it may consider necessary including all of institutional support, facilities and the budget;

(b) the functions, terms and conditions of service of such employees shall be such as may be prescribed;

(c) the State Ground Water Management and Regulatory Authority shall function under the overall control and supervision of the State Government.

(8) **Support for other Appropriate Bodies:-**

Provisions shall also be made for the staff and office including all institutional support and working facilities, budgetary requirements for the Gram Panchayat Sub-Committee/Block Panchayat/Municipal Committee and the District Council for smooth and proper functioning.

**CHAPTER - III**  
**DUTIES AND RESPONSIBILITIES**

8. (1) The Ground Water Department shall develop a mechanism to co-ordinate with the appropriate body such as Municipal Ground Water Management Committee in case of urban areas and Block Panchayat Ground Water Management Committee for rural areas through the District Ground Water Management Council.

Duties of Ground  
Water Department

(2) The department shall work as Technical Secretariat for the State Ground Water Management and Regulatory Authority.

(3) **Identification of areas for the purpose of regulating ground water:** The Ground Water Department in consultation with State Ground Water Management and Regulatory Authority shall identify and delineate the areas, such as over-exploited and critical blocks categorized as per latest Ground Water Resource Estimation carried out by the Ground Water Department and Central Ground Water Board and the stressed Municipal/Urban areas (where significant decline of ground water levels, i.e., more than 20cm/year recorded during the last five years), for taking up appropriate measures for overall management and regulation of ground water in such areas, which are to be designated as Notified Areas for the purpose of the regulation through notification.

(4) **Ground Water Information/Data:** All the available ground water information/data regarding Over-exploited/Critical blocks and Stressed Urban areas shall be provided to the District Ground Water Management Councils as well as other Appropriate Authorities by the Divisional Data Centres of respective Field Divisions of Ground Water Department. Such information shall also be made available on-line through the website of the Ground Water Department.

**CHAPTER-IV**  
**POWERS AND FUNCTIONS**

9. (1) Where the State Ground Water Management and Regulatory Authority, after consultation with appropriate authorities (based on inputs from the Ground Water Department) is of the opinion that it is necessary or expedient in the public interest to manage and regulate ground water for various purposes in any form in any area and to enforce rain water harvesting/ground water recharge and to implement various appropriate water conservation/water saving/water efficient practices in over-exploited/critical blocks and stressed urban areas (as identified and delineated by the Ground Water Department) where ground water levels have depleted to critical or alarming levels, it shall advise the State Government in such manner as may be prescribed to declare by notification such areas as Notified Areas for the purposes of this Act with effect from such date as may be specified in the notification :

Powers to notify  
areas for  
management and  
regulation of  
ground water  
resources

Provided that-

(a) the date specified in the notification under this sub-section shall not be earlier than three months from the date of publication of the notification;

(b) every notification in Hindi as well as in English languages under this section shall, in addition to its publication in the Gazette, be published in not less than three daily regional newspapers having wide circulation in that region and also be served in such other manner as may be prescribed.

(2) The Procedure for Demarcation and issuance of notification of the areas referred in sub-section (1) shall be such as may be prescribed.

(3) The notification issued under sub-section(1) shall be reviewed periodically or the new Ground Water Assessment Report and according to the findings of the shall be in such manner as may be prescribed.

Registration of  
Users in Notified  
Areas

10. (1) **Registration of existing commercial, industrial, infrastructural and bulk users of Ground Water:** Every existing well for commercial, industrial, infrastructural and bulk user located in Notified Areas (both urban and rural areas) shall apply to the respective District Ground Water Management Council for grant of a certificate of registration. The procedure, time limit, forms, fee etc. and other provisions for the grant of registration certificate shall be such as may be prescribed:

Provided that-

(a) where any existing Commercial user or Bulk user is found extracting ground water without registration, he or she or a group of persons or an agency (as the case may be) shall be liable to be punished under Chapter-VIII;

(b) where a registered well becomes defunct, the fact shall immediately be brought to the notice of the respective District Ground Water Management Council by the user of ground water;

(c) where any such user of ground water, having certificate of registration wants to carry-out any modification or alteration in a registered well, he or she or a group of persons or an agency (as the case may be) shall obtain clearance for the same from the State Ground Water Management and Regulatory Authority in such manner as may be prescribed.

(2) Every existing and future users of ground water, other than those mentioned in sub-section (1), including domestic and agriculture users of ground water shall register online or directly to the respective Block Panchayat Ground Water Management Committee/Municipal Water Management Committee for ground water usages. The web-portal for online intimation shall be informed by the said committee.

Registration of  
Existing  
Commercial,  
Industrial,  
Infrastructural and  
Bulk Users of  
Ground Water in  
Non-notified  
Areas

11. (1) Every well (existing or to be sunk) for commercial, industrial, infrastructural and bulk use of ground water in non-notified areas shall apply to the respective District Ground Water Management Council for grant of a certificate of registration. The procedure, time limit, forms, fee etc. and other provisions for the grant of registration certificate shall be such as may be prescribed:

Provided that-

(a) if any Commercial, Industrial, Infrastructural or Bulk user of ground water is found extracting ground water without registration, he or she or a group of persons or an agency (as the case may be) shall be liable to be punished under Chapter-VIII;

(b) if a registered well becomes defunct, this fact shall immediately be brought to the notice of the respective District Ground Water Management Council by the user of ground water;

(c) if any such user of ground water, having certificate of registration wants to carry-out any modification or alteration in a registered well, he or she or a group of persons or an agency (as the case may be) shall have to obtain clearance for the same from the respective District Ground Water Management Council in such manner as may be prescribed.

(2) Every existing and future user of ground water, other than those mentioned in sub-section (1), including a domestic or an agriculture user of ground water shall register online or directly to the respective Block Panchayat Ground Water Management Committee/Municipal Water Management Committee for ground water usages. The web-portal for online intimation shall be informed by the said committee.

12. (1) No person or group of persons or institution or agency or establishment shall construct/sink any new well for Commercial, Industrial, Infrastructural and Bulk use including construction of borings/tube-wells under Government Schemes within the Notified areas, except Government schemes for drinking water supplies and tree plantations. If anyone contravenes the provisions of this sub-section, he or she will be liable for punishment under Chapter-VIII. Such ban shall continue till the area is denotified by the State Government on advice of Uttar Pradesh State Ground Water Management and Regulatory Authority on the basis of new Ground Water Resource Estimation Report or significant improvement in declining trend of urban ground water levels after seeking approval from the State Government.

Ban on new well construction in Notified Areas

(2) Extraction, sale and supply of raw/unprocessed/untreated ground water in Notified Areas by a person or class of persons or institution or agencies or any other establishment for the purpose of commercial/bulk uses will not be allowed and such an act will be punishable under Chapter-VIII.

13. For ensuring and achieving sustainability of ground water resources in the Notified areas, Ground Water Security Plans shall be prepared for systematic implementation in such manner as may be prescribed.

Preparation and implementation of Ground Water Security Plans in Notified Areas

14. Any person or class of persons or institution or agency or establishment desiring to sink a well for the purpose of abstraction of ground water for commercial, industrial, infrastructural or bulk use in the non-notified area shall apply to the respective District Ground Water Management Council for No-Objection Certificate for this purpose. The procedure, time limit, forms, application, fee etc. and various provisions, terms and conditions for the No-objection certificate shall be such as may be prescribed:

Grant of Authorization for Ground Water abstraction in Non-notified Areas

Provided that the pre existing user of ground water shall apply for the issue of authorization certificate therefore under this section within a period of ninety days from the date of commencement of this Act :

Provided further that-

- (a) the terms and conditions shall include but are not restricted to,-
- i-the maximum quantity of water that shall be allowed for extraction;
  - ii-precautions to prevent any contamination of ground water by mandating existing pollution control standards and measures;
  - iii-details of conservation measures, including rainwater harvesting, to be taken;
  - iv-groundwater recharging measures as per the hydrogeological feasibility;
  - v-recycling of a prescribed proportion of the extracted groundwater for the use;
  - vi-treating wastewater to bring it to prescribed standards before it is discharged;
  - vii-adopting and practising the most efficient water use practices and technology;

(b) the authorisation/No-objection granted for a specified purpose shall not be used for any purpose other than that for which it has been granted;

(c) the holder of authorization certificate/No-objection certificate shall be prohibited from selling, by whatever name or form, ground water extracted under the authorisation to someone else for commercial use and/or gain;

(d) such new users after getting authorization /No-objection certificate for abstraction and use of ground water for desired purpose shall ensure that they shall have to obtain certificate of registration from the respective District Ground Water Management Council after the construction of the well is completed in such manner as may be prescribed;

(e) (i) District Ground Water Management Council may cancel the authorization/No-objection certificate in case of non-compliance of the terms and conditions of the authorization/No-objection certificate:

Provided that the District Ground Water Management Council concerned shall give the holder of authorization certificate/No-objection certificate an opportunity of being heard before cancelling such certificate;

(ii) Authorization certificate/ No-objection certificate issued under this section shall be in alienable. However, such certificate, granted to an individual, shall be inherited by his or her legal heirs and shall continue to be valid for the remaining period as long as the legal heirs continue the activities done by the deceased holder of such certificate. However, on transfer of the property for the benefit for which such certificate was granted, the authorization certificate/ No-objection certificate shall continue to be valid so long as the nature of the activity continues unaltered by the new owner;

(iii) The authorization certificate/ No-objection certificate shall be valid for such period as fixed in the certificate;

(iv) Where the validity of the authorization certificate/ No-objection certificate has expired, the holder of such certificate shall apply afresh for continuation thereof.

Fixing of limit  
for abstraction of  
Ground Water for  
Commercial,  
Industrial,  
Infrastructural or  
Bulk users of  
ground water

15. (1) The State Ground Water Management and Regulatory Authority in consultation with the Ground Water Department (depending upon the hydrogeological conditions and resource potential of the area concerned) shall fix the ground water abstraction limit for the existing Commercial, Industrial, Infrastructural or Bulk users of ground water while issuing registration for well in Notified as well as Non-notified areas and for all the new Commercial, Industrial, Infrastructural or Bulk users of ground water in Non-notified areas, while issuing registration or authorization certificate/ No-objection certificate for well, in such terms and conditions as may be prescribed.

(2) No person can withdraw ground water in contravention of the limit fixed under sub section (1).

Fee on Ground  
Water  
extraction/drawl

16. (1) No commercial, industrial, infrastructural or bulk user of ground water herein after in this section refer to as the said user, shall extract ground water in both the notified and non-notified areas without payment of fee to be charged annually on the basis of quantity of ground water drawl. The fee shall be deposited in such manner as may be prescribed.

(2) The fee referred to in sub section (1) shall be in addition to water cess charged under the Water (Prevention and Control of Pollution) Cess Act, 1977.

(3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix meters of such standards and at such places as may be prescribed and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. An annual ground water audit shall be conducted to check the actual extracted water against quantity of ground water allowed/authorized for extraction.

17. (1) No person including firm, agency or company shall perform or engage in drilling the ground for extraction of ground water without registration with District Ground Water Management Council concerned.
- (2) Every person, firm, agency or company already engaged in drilling of ground for extraction of ground water shall apply for the registration with the District Ground Water Management Council within such period as may be required by the said Council.
18. The power of every Appropriate Authority for any ground water user and drilling agencies in notified and non-notified areas shall be such as may be prescribed.
19. Every order or direction issued under section 14 shall be served in such manner as may be prescribed.
20. No person shall be entitled to claim any damages or compensation from the State Government or any appropriate authority for any loss sustained by him by virtue of any action taken under this Act.
21. The State Ground Water Management and Regulatory Authority may, by general or special order in writing, direct that all or any of the powers or duties which may be exercised or discharged by it shall, in such circumstances and under such conditions, if any, as may be specified in its order be exercised or discharged also by any person, appropriate body, specified in this behalf in the order issued after approval of State Government.
22. All employees of the State Ground Water Management and Regulatory Authority shall when acting or purporting to act in pursuance of the provisions of this Act or the rules made there under be deemed to be public servants within the meaning of section 21 of the Indian Penal Code.
23. No prosecution, suit or other legal proceeding shall be instituted against the State Government, any Appropriate Authority, any other officer of the Government or any member or other employees of any Appropriate Authority for anything done or intended to be done in good faith under this Act, or the rules made there under.

Registration of drilling agencies

Powers of the Authority in Notified and Non-notified areas for any user of Ground Water

Service of orders, etc.

Bar to claim compensation

Delegation of powers and duties

Employees of the Authority to be Public Servants

Protection against action taken in good faith

#### CHAPTER-V

#### PREVENTION OF GROUND WATER POLLUTION

24. (1) The Ground Water Department shall identify and demarcate (vertically and laterally), in consultation with the State Ground Water Management and Regulatory Authority, District Ground Water Management Councils and the expert bodies such as Central Ground Water Board, Uttar Pradesh Jal Nigam and Uttar Pradesh Pollution Control Board such areas which are found affected with ground water quality and pollution hazards for the purpose of prevention and control of ground water pollution in such areas and also to find safe quality zones for potable water supplies.
- (2) Such areas, as are demarcated in sub-section (1), shall be declared as Ground Water Quality Sensitive Zones by notification by the State Government in Ground Water Department every two years for the purpose of prevention and protection of ground water pollution.
25. The Gram Panchayat Ground Water Sub-Committees, Block Panchayat Ground Water Management Committees and Municipal Ground Water Management Committees shall be responsible for collecting information related to ground water pollution including sources of pollution. Such information shall be compiled and consolidated at the level of respective District Ground Water Management Councils for onward submission to State Ground Water Management and Regulatory Authority for appropriate action.

Demarcation and protection of Ground Water quality sensitive zones

Collection of information related to Ground Water pollution/contamination

Ground Water  
Pollution control  
measures

26. (1) The State Ground Water Management and Regulatory Authority shall ensure that no commercial, industrial, infrastructural and bulk user pollute ground water. It shall ensure through respective District Ground Water Management Council to make installation of treatment plant mandatory wherever necessary in such manner as may be prescribed.

(2) Where such user of ground water referred to in sub-section-(1) fails to set up treatment plant within the prescribed period, the State Ground Water Management and Regulatory Authority shall have the right to get the necessary treatment plant constructed at such user's cost and proceed against such user under the provisions of sub-section (2) of section 39.

Prohibition on use of  
well for disposal of  
polluting matter etc.  
into the Aquifers

27. (1) No commercial, industrial, infrastructural and bulk user by operation or process or any treatment and disposal system shall,-

(a) discharge or dispose waste water, sewage, trade and domestic effluent or contaminants into the well, or ;

(b) dump waste on the land which may lead to leaching or percolation of contaminants, toxins into the aquifer.

(2) Any user of ground water who contravenes the provision of sub-section (1) shall be liable to be punished under sub-section (2) of section 39.

Ban on direct  
recharging from  
open areas into the  
aquifers

28. (1) In the process of Artificial Recharge to Ground Water from rain water (except from rooftop) falling on open land, ground, roads (paved/unpaved), agricultural farms shall not be allowed for direct recharging into the aquifers through recharge well, bore well, recharge shaft, injection well etc.

(2) Any person who contravenes the provision of sub-section (1) shall be liable to be punished under sub-section (2) of section 39.

Prohibition on  
polluting of ponds,  
rivers, wells, etc.

29. (1) The Appropriate Authorities shall ensure that no commercial, industrial, infrastructural and bulk user pollute ponds, rivers, wells, etc. by disposing or discharging of dirty water or any other polluting matter.

(2) Any person who contravenes the provision of sub-section-(1) shall be liable to be punished under sub-section (2) of section 39.

(3) The Appropriate Authorities shall take all measures to ensure that any waste from domestic household does not pollute ponds, rivers, wells, etc.

#### CHAPTER – VI

#### SELF REGULATION, RAIN WATER HARVESTING, GROUND WATER RECHARGE, RECYCLING AND REUSE, PREVENTION OF WATER LOGGING

Self regulation

30. (1) The farmers of Notified Areas (Rural) shall be encouraged by the respective Gram Panchayat Ground Water Sub-Committees, Block Panchayat Ground Water Management Committees for adopting the process of self regulation.

(2) **Process for adopting self regulation:** The process of self regulation shall be adopted in the following manner in order to protect, conserve and regulate ground water resources in the stressed areas,-

(a) the farmers shall ensure that by applying desired quantity of irrigation water/number of watering to the crops as per the requirement of watering scientifically recommended for different crops that the wastage of ground water and over irrigation is avoided;

(b) the farmers of Notified Areas (Rural) shall be encouraged to adopt various water conservation/water saving practices including farm bunding, farm ponds, use of seeds of low water crops and use of drip and sprinkler irrigation system;

(c) every user of ground water in both rural and urban areas shall be encouraged to extract and use ground water in an economical and efficient way, avoid waste of water, use give priority to recycled water, adopting of rain water harvesting and recharging methods.

31. (1) The Appropriate Authorities shall encourage rainwater harvesting and catchment conservation as per geological conditions which should be integral part of Water Security Plans. The Appropriate Authorities shall sensitize different users of ground water about the suitable technologies of rainwater harvesting systems in stressed urban and rural areas. Users of ground water may obtain suitable technical drawing and design of Rain Water Harvesting System from the Appropriate Authorities. They shall undertake all possible steps in integrated natural resources conservation, use and regulation for the augmentation of groundwater resources within its jurisdiction, through integration and convergence of all natural resources relating to developmental schemes and projects.

Rain water harvesting, Ground Water recharge and catchment conservation

(2) Notwithstanding anything to the contrary contained in any other Law of the State for the time being in force, the Municipal Water Management Committee shall impose stipulated conditions under existing building by-laws for providing rooftop rainwater harvesting structures, duly issued by the State Government by notification. Such stipulations shall be binding on concerned Government agencies sanctioning or approving building plans. The provision of Combined Recharge System for group housing/colonies shall also be made mandatory under building by-laws.

(3) Catchment conservation shall include appropriate groundwater conservation and recharge structures depending on the nature of the terrain/soil condition/geology of the area.

32. The Appropriate Authorities shall within their areas encourage recycling and, in particular, foster re-use of water for non-potable urban, industrial, and agricultural use, as well as augmentation of potable water supplies through indirect reuse :

Recycling and re-use of Ground Water

Provided that-;

commercial, industrial, infrastructural and bulk user withdrawing ground water above a determined threshold limit shall be mandated to recycle water for purposes as may be suitable. Appropriate Authorities shall design monitoring and incentive mechanisms to enforce such mandates.

33. (1) The Appropriate Authorities shall within their areas discourages and prevents such activities that are likely to lead to potential water logging of land. Such bodies shall undertake all possible regulatory measures, for the protection of land against water logging.

Prevention and mitigation of water logging

(2) In canal commands, the Irrigation Department shall take appropriate measures and make provisions, to effectively improve sub-surface water logged conditions.

(3) The Gram Panchayat Ground Water Sub-Committee, Block Panchayat Ground Water Management Committee or Municipal Water Management Committee, may impose such stipulated conditions, as may be prescribed, for regulating such activities in waterlogged areas that may lead to worsening of the water logging condition. The Block Panchayat Ground Water Management Committee/Municipal Water Management Committee, in consultation with the District Ground Water Management Councils and concerned departments, shall take steps to mitigate water logging through proper interventions.

(4) Water logging mitigation measures shall be adopted by using appropriate processes and technologies, in due consultation with expert bodies/ concerned departments.

Revival and Rejuvenation of rivers, ponds, wells, etc.

34. The Appropriate Authorities shall work for revival and rejuvenation of rivers, ponds, wells, etc. in every village. Appropriate Authorities shall develop and execute efficient plans to conserve such rivers, ponds, wells, etc.

#### CHAPTER-VII

#### IMPACT ASSESSMENT AND TRANSPARENCY

Impact Assessment

35. (1) It shall be the duty of the Appropriate Authorities to undertake impact assessment of both social and environment aspects of such activities to be implemented in the area of their jurisdiction in accordance to the provisions of this Act.

(2) The process of impact assessment shall include short-term and cumulative impact assessment, may be in the following fields and specifically:-

- (a) Impact on right to water for life;
- (b) Impact on drinking water sources;
- (c) Impact on quality and quantity of groundwater;
- (d) Impact on agricultural production;
- (e) Impact on the ecosystem including rivers and water bodies;
- (f) Impact on land use.

Transparency Systems

36. (1) It shall be the duty of the Appropriate Authorities in the area of their jurisdiction to create an effective and citizen-friendly transparency.

(2) The minimum content, periodicity, and other details of the information to be put out proactively.

(3) All requests for information within a district shall be fulfilled within reasonable period.

Duties of proactive disclosure

37. (1) The Appropriate Authorities with respect to the area of their jurisdiction shall proactively disclose information;

(2) It shall be the duty of the appropriate body to disseminate the records in such a manner that any person can understand the information easily. This obligation shall also include the dissemination of information in a consolidated and summarized form.

Information to be kept in Public Domain

38. Information on the Impact Assessment of such activities taken up under this Act in section 35 shall be placed on internet for access by public.

#### CHAPTER-VIII

#### OFFENCES AND PENALTIES

Offences and penalties

39. (1) If any commercial, industrial, infrastructural and bulk user of groundwater or any drilling agency,-

(a) contravenes or fails to comply with any of the provisions of this Act or any rule made there under except provisions described under chapter-V; or

(b) obstructs the Appropriate Authorities or any other person authorized by the State Ground Water Management and Regulatory Authority to exercise any of the powers under this Act, shall be punishable with fine which shall not be less than two lakh rupees which may extend up to five lakh rupees or imprisonment which shall not be less than six month and which may extend to one year or with both, in case of first offence.

(c) repeats the offence after conviction thereof under sub-clause (b), such user shall be deemed to be guilty of second offence and shall be punished with fine which shall be double the amount of fine awarded to him or her, in addition to imprisonment awarded to him or her under the said sub-clause. Besides, the authorisation/no-objection certificate granted to him under this Act shall be cancelled with immediate effect.

(2) Any commercial, industrial, infrastructural and bulk user of ground water who contravenes any of the provisions provided under sub-section (2) of section 26, section 27, section 28 and section 29, shall be liable for punishment, -

(a) with imprisonment for a term which shall not be less than two years but which may extend to three years with fine which shall not be less than five lakh rupees but which may extend to ten lakh rupees, in case of first offence;

(b) with imprisonment for a term which shall not be less than five years but which may extend to seven years with fine which shall not be less than ten lakh rupees but which may extend to twenty lakh rupees, if the offence is committed by a person who has previously been convicted for the offence referred to in clause (a).

(3) Any supplier of water (other than Government drinking water supply schemes) who supplies or causes to be supplied groundwater which fails to meet the quality standard prescribed under any law for the time being in force shall be punished with fine which shall not be less than two lakh rupees and which may extend to five lakh rupees.

(4) Whoever being an owner of a building liable for installation of a system for harvesting rainwater to recharge groundwater as per the sanctioned drawing, design and guidelines issued by any of the Development Authority or any other authority having power to sanction drawing, fails to do so, shall be punished in such manner and with such punishment as may be prescribed.

40. (1) Whenever an offence under this Act has been committed by a company, every person who at the time of the commission of offence was in charge of, or was responsible to the company for the conduct of the business of the company, shall be deemed to be guilty of the offence;

Offences  
by Companies

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also be deemed to be guilty of that offence;

EXPLANATION : For the purpose of this section—

(1) "Company" means anybody corporate and includes a firm or other association or individuals; and

(2) "Director", in relation to a firm, means a partner in the firm.

41. (1) An offence punishable under sub clause (i) of clause (b) of sub-section (1) of section 39 may be compounded on the application of the accused before or after the institution of the prosecution by such officers as may be notified by the State Government after imposing fifty per cent of minimum fine prescribed for the offence as compounding fee along with the minimum prescribed fine :

Compounding of  
offences

Provided that the remedy for compounding shall be available for the first offence only.

(2) Every officer referred to in sub-section (1) shall exercise the power to compound an offence subject to the direction, control and supervision of the State Government.

(3) Every application for the compounding of an offence shall be made in such form and in such manner as may be prescribed.

(4) Where any offence is compounded before the institution of any prosecution, no prosecution shall be instituted in relation to such offence, against the offender in relation to whom the offence is so compounded.

(5) Where the composition of any offence is made after the institution of any prosecution, such composition shall be brought by the officer referred to in sub-section (1) in writing to the notice of the court in which prosecution is pending and on such notice of the composition of the offence being given, the person against whom the offence is so compounded shall be discharged.

Cognizance of offences

42. (1) Offences under this Act shall be cognizable and triable by a judicial magistrate of first class.

(2) The magistrate may take cognizance of the offence on a complaint filed by the District Ground Water Management Council or by any aggrieved person :

Provided that—

before initiating the prosecution, the aggrieved person shall give one-month's notice to the District Ground Water Management Council intimating her or his intention to initiate prosecution.

#### CHAPTER -IX

#### GRIEVANCE REDRESSAL

Ground Water  
Grievance  
Redressal Officer

43. (1) The District Magistrate of each district of Uttar Pradesh shall act as District Ground Water Grievance Redressal Officer.

(2) Any person may submit his or her grievance on issues related to management, conservation, abstraction and pollution of ground water to the District Ground Water Grievance Redressal Officer.

(3) Any person aggrieved by the decision of the District Ground Water Grievance Redressal Officer may submit his or her grievance to State Ground Water Management and Regulation Authority.

Jurisdiction and  
powers of Ground  
Water Grievance  
Redressal Officer

44. (1) The District Ground Water Grievance Redressal Officer shall have jurisdiction over all grievance mentioned in sub-section (2) of section 43, within his territorial jurisdiction.

(2) The grievances shall be submitted to District Groundwater Grievance Redressal Officer in such manner as may be prescribed.

(3) The District Groundwater Grievance Redressal Officer shall take appropriate action through respective Gram Panchayat Ground Water Sub Committee/ Block Panchayat Ground Water Management Committee/ Municipal Water Management Committee or District Ground Water Management Council, as the case may be, after submission of grievance at any subsequent time, not exceeding thirty days.

#### CHAPTER -X

#### MISCELLANEOUS

Power of the  
appropriate  
authorities to call  
for information

45. The State Ground Water Management and Regulatory Authority and the District Ground Water Management Councils shall have the power to call for any information from any department of the State Government or any other person, which is required by it in the exercise of its powers and the performance of its duties and functions under this Act or the rules, regulations and bye-laws made there under, and such department or person shall be bound to furnish such information.

Powers of the  
appropriate  
authorities to  
remove wells dug  
in contravention of  
the Act

46. (1) The District Ground Water Management Council, subject to the provision of this Act, may require any Commercial, Industrial, Infrastructural or Bulk user of ground water and any existing agency, who has sunk or is sinking a well or who has extracted or is extracting water in contravention of any of the provisions of this Act, by notice in writing to stop such extraction within the time specified in the notice, being not less than fifteen days, and require the owner or the person in possession of the well to close or seal off the well at his expense and in such manner as it may specify in such order;

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(2) If the person on whom a notice under sub-section (1) has been served does not stop such extraction or stop such extraction but does not close or seal off the well to the satisfaction of the appropriate authority within the time specified in the notice, the council (concerned) may enter the land and close or seal off the well.

(3) The cost incurred by the council (concerned) under sub-section (2) shall be recoverable as an arrear of land revenue from the person on whom a notice under sub-section (1) has been served.

47. (1) Pre-existing rights of a user of ground water will continue to be valid for a period of one year from the date of commencement of this Act, after which the rights and entitlements shall be in accordance with the provisions of this Act. Pre-existing rights

(2) The user of ground water shall not be entitled for any compensation for any legal or other rights that become extinguished under this Act.

48. The State Government shall create a fund to be known as Ground Water Fund and all the receipts on account of penalties, registration fees, fee on ground water extraction etc. shall be credited to this fund. The fund shall be operated by the Director, Ground Water Department. The fund shall be utilized for ground water management activities in the State such as conservation of ground water, both through demand side and supply side management for encouraging demand side interventions and for increasing efficiency of ground water usage by effective monitoring devices/mechanisms, decided by the State Government and Ground Water Department. Ground Water Fund

49. The State Government may, by notification, make rules to carry out the provisions of this Act. Power of the State Government to make Rules

50. (1) If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by order, published in the Gazette, make such provisions not inconsistent with the provisions of this Act, as may appear to be necessary or expedient for removing the difficulty: Power to remove difficulties

Provided that, no order shall be made under this section after the expiry of two years from the date of commencement of this Act.

(2) Every order made under this section shall, as soon as may be after it is made, be laid before both houses of the state Legislature.

51. In the interest of overall development of the State, the State Government on recommendation of the State Ground Water Management and Regulatory Authority may exempt any user or class of users or case from any provision of this Act. Powers of the State Government to exempt any user/ cases

52. Notwithstanding anything contained in any other law of the State of Uttar Pradesh for the time being in force, the provisions of this Act shall prevail. Effect of this Act on other Laws

### STATEMENT OF OBJECTS AND REASONS

Ground Water is the single most important source of water for domestic, agricultural and industrial uses. It is the backbone of drinking water, food and livelihood in rural and urban areas. It has been brought to the notice of State Government that uncontrolled and rapid extraction of ground water has resulted in alarming situation of declining ground water levels and depletion of ground water reservoirs in several areas of the state. In order to deal with the situation of serious groundwater crisis and groundwater contamination in the state, it has been decided to make a law to provide for protecting, conserving, controlling and regulating ground water to ensure its sustainable management, both quantitatively and qualitatively, especially in stressed rural and urban areas.

This Uttar Pradesh Ground Water (Management and Regulation) Bill, 2019 is introduced accordingly.

By order,  
J.P. SINGH-II,  
Pramukh Sachiv.

पी०एस०यू०पी०-ए०पी० 192 राजपत्र-(हिन्दी)-2019-(571)-599 प्रतियां-(कम्प्यूटर/टी/आफसेट)।

पी०एस०यू०पी०-ए०पी० 69 सा० विधायी-2019-(572)-300 प्रतियां-(कम्प्यूटर/टी/आफसेट)।

क्रम-संख्या-216(क)



रजिस्ट्रेशन नम्बर-एस०एस०पी०/एल०

डब्लू०/एन०पी०-91/2014-16

लाइसेन्स टू पोस्ट एंट कन्सेशनल रेट

# सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

## असाधारण

विधायी परिशिष्ट

भाग-4, खण्ड (ख)

(परिनियत आदेश)

लखनऊ, बुधवार, 13 नवम्बर, 2019

कार्तिक 22, 1941 शक सम्वत्

उत्तर प्रदेश सरकार

लघु सिंचाई एवं भूगर्भ जल अनुभाग-1

संख्या 1320/62-1-2019-10 जीडब्लू-2014

लखनऊ, 13 नवम्बर, 2019

अधिसूचना

प0आ10-344

उत्तर प्रदेश भूगर्भ जल (प्रबन्धन और विनियमन) अधिनियम, 2019 (उत्तर प्रदेश अधिनियम संख्या 13 सन् 2019) की धारा 7 के अधीन शक्तियों का प्रयोग करके राज्यपाल इस अधिसूचना के गजट में प्रकाशित किए जाने के दिनांक से राज्य में एक प्राधिकरण का गठन करती हैं जिसे 'उत्तर प्रदेश राज्य भूगर्भ जल प्रबन्धन विनियामक प्राधिकरण' के रूप में जाना जायेगा।

आज्ञा से,  
अनीता सिंह,  
प्रमुख सचिव।

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of notification no. 1320/LXII-1-2019-10gw-2014, dated November 13, 2019:

No. 1320/LXII-1-2019-10gw-2014

Dated Lcknow, November 13, 2019

In exercise of the powers under section 7 of the Uttar Pradesh Ground Water (Management and regulation) Act, 2019 (U.P. Act no. 13 of 2019), the Governor is pleased to establish an authority in the State to be known as the 'Uttar Pradesh State Ground Water Management and Regulatory Authority' with effect from the date of publication of this notification in the Gazette.

By order,  
ANITA SINGH,  
Pramukh Sachiv.

पी०एस०यू०पी०-ए०पी० 379 राजपत्र-(हिन्दी)-2019-(998)-599 प्रतियां-(क०/टी०/ऑफसेट)।  
पी०एस०यू०पी०-ए०पी० 3 सा० लघु सिंचाई-2019-(999)-1,000 प्रतियां-(क०/टी०/ऑफसेट)।

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क्रम-संख्या—19



रजिस्ट्रेशन नम्बर—एस०एस०पी०/एल०-

डब्लू०/एन०पी०-91/2014-16

लाइसेन्स टू पोस्ट ऐट कन्सेशनल रेट

# सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

## असाधारण

विधायी परिशिष्ट  
भाग-4, खण्ड (ख)  
(परिनियत आदेश)

लखनऊ, मंगलवार, 21 जनवरी, 2020  
माघ 1, 1941 शक सम्वत्

उत्तर प्रदेश शासन  
नमामि गंगे एवं ग्रामीण जलापूर्ति अनुभाग-3  
संख्या 58/76-3-2020/10जीडब्लू/2014  
लखनऊ, 21 जनवरी, 2020  
अधिसूचना

प० आ०-19

उत्तर प्रदेश भूगर्भ जल (प्रबन्धन और विनियमन) अधिनियम, 2019 (उत्तर प्रदेश अधिनियम संख्या 13 सन् 2019) की धारा 6 की उप-धारा (1) के अधीन शक्तियों का प्रयोग करके राज्यपाल, राज्य भूगर्भ जल प्रबन्धन और विनियामक प्राधिकरण को उक्त धारा के उपबंधों के अनुसार अध्यक्ष और सदस्यों से समाविष्ट राज्य के प्रत्येक जिला हेतु जिला भूगर्भ जल प्रबंधन परिषद् का गठन करने के लिये निदेश देती हैं।

आज्ञा से,  
अनुराग श्रीवास्तव,  
प्रमुख सचिव।

IN pursuance of the provision of clause (3) of article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of notification no. 58/76-3-2020/10gw/2014, Lucknow dated January 21, 2020 :

No. 58/76-3-2020/10gw/2014

Dated Lucknow, January 21, 2020

IN exercise of the powers under sub-section (1) of section 6 of the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 (U.P. Act no. 13 of 2019), the Governor is pleased to direct the State Ground Water Management and Regulatory Authority to constitute the District Ground Water Management Council for each district of the State consisting of the Chairperson and members in accordance with the provisions of the said section.

By order,  
ANURAG SRIVASTAVA,  
Pramukh Sachiv.

पी०एस०यू०पी०-ए०पी०-575-राजपत्र (हि०)-(1399)-2020-599 प्रतियां-(कम्प्यूटर/आफसेट)।

पी०एस०यू०पी०-ए०पी०-4 सा० भूगर्भ जल-(1400)-1000 प्रतियां-(कम्प्यूटर/आफसेट)।

## राज्य भूगर्भ जल प्रबन्धन और विनियामक प्राधिकरण,

(अधिसूचना संख्या 1320/62-1-2019-10 जी0डब्लू0/2014, दिनांक 13 नवम्बर, 2019 के द्वारा गठित)

संख्या / यूपीराभूजप्रविप्रा  
लखनऊ: दिनांक : 05 जून, 2020

-: कार्यालय ज्ञाप :-

अधिसूचना संख्या 58/76-3-2020/10जीडब्लू/2014, दिनांक 21 जनवरी, 2020 के द्वारा प्राप्त निर्देशों तथा उत्तर प्रदेश भू-गर्भ जल (प्रबंधन और विनियमन) अधिनियम, 2019 (उत्तर प्रदेश अधिनियम संख्या 13 सन् 2019) की धारा 06 में प्रदत्त अधिकारों के क्रम में प्रदेश के समस्त जनपदों में एतद्द्वारा "जिला भूगर्भ जल प्रबन्धन परिषद्" का गठन निम्नानुसार किया जाता है:-

1.	जिला मजिस्ट्रेट।	अध्यक्ष
2.	जिला मजिस्ट्रेट द्वारा नाम निर्दिष्ट राज्य में भूगर्भ जल प्रबन्धन के क्षेत्र में दीर्घकालिक कार्य करने का अनुभव रखने वाले एक विषय विशेषज्ञ।	सदस्य
3.	जिला मजिस्ट्रेट द्वारा नाम निर्दिष्ट भूगर्भ जल के क्षेत्र में अनुभव रखने वाले सार्वजनिक/गैर सरकारी संगठन/सामाजिक क्षेत्र का एक व्यक्ति।	सदस्य
4.	सहायक अभियन्ता, भूगर्भ जल विभाग।	सदस्य
5.	क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड।	सदस्य
6.	जिला कृषि अधिकारी।	सदस्य
7.	अधिशाली अभियन्ता, लघु सिंचाई विभाग।	सदस्य
8.	अधिशाली अभियन्ता, उत्तर प्रदेश जल निगम।	सदस्य
9.	नगर आयुक्त, नगर निगम/अधिशाली अधिकारी, नगर पालिका परिषद्/अधिशाली अधिकारी, नगर पंचायत (यथास्थिति)।	सदस्य
10.	मुख्य अभियन्ता, विकास प्राधिकरण।	सदस्य
11.	अधिशाली अभियन्ता, सिंचाई एवम् जल संसाधन विभाग।	सदस्य
12.	उपायुक्त, जिला उद्योग केन्द्र।	सदस्य
13.	प्रभागीय वनाधिकारी।	सदस्य
14.	जिला उद्यान अधिकारी।	सदस्य
15.	जिला विकास अधिकारी।	सदस्य/सचिव

उक्त सदस्यों के अतिरिक्त नगर पालिका, भूगर्भ जल प्रबन्धन समिति तथा खण्ड पंचायत भूगर्भ जल प्रबन्धन समिति से एक-एक सदस्य परिषद् के आमंत्रित सदस्य के रूप में भी सम्मिलित किए जाएंगे। "जिला भूगर्भ जल प्रबन्धन परिषद्" के कम संख्या 02, एवम् 03 पर नामित सदस्यों की सेवा एवम् शर्तें, इत्यादि उत्तर प्रदेश भू-गर्भ जल (प्रबंधन और विनियमन) नियमावली, 2020 के अध्याय-2 के अनुसार होगी।

(राजेन्द्र कुमार तिवारी)  
मुख्य सचिव/अध्यक्ष

पत्रांक: 01 / यूपीरामूजप्रविप्रा / तददिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित है:-

1. अपर मुख्य सचिव / प्रमुख सचिव, वित्त विभाग, उत्तर प्रदेश शासन (सदस्य प्राधिकरण)।
2. प्रमुख सचिव, नमामि गंगे तथा ग्रामीण जलापूर्ति विभाग, उत्तर प्रदेश शासन (सदस्य प्राधिकरण)।
3. समस्त मण्डलायुक्त, उत्तर प्रदेश।
4. समस्त जिलाधिकारी, उत्तर प्रदेश।
5. समस्त जिला मजिस्ट्रेट, उत्तर प्रदेश।
6. स्टाफ आफिसर, मुख्य सचिव, उत्तर प्रदेश शासन।
7. स्टाफ आफिसर, कृषि उत्पादन आयुक्त, उत्तर प्रदेश शासन।
8. निदेशक, भूगर्भ जल विभाग, 9वाँ तल इन्दिरा भवन, लखनऊ।

आज्ञा से,



(वी०के० उपाध्याय)

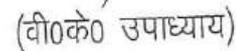
निदेशक, भूगर्भ जल विभाग / सदस्य सचिव

पत्रांक: / यूपीरामूजप्रविप्रा / तददिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु इस निर्देश के साथ प्रेषित है कि अपने अधीनस्थ प्रत्येक जनपद के सक्षम अधिकारी को जिला भूगर्भ जल प्रबन्धन परिषद् के सदस्य के रूप में पदेन नामित करें।

1. प्रमुख अभियन्ता / विभागाध्यक्ष, सिंचाई और जल संसाधन विभाग, उत्तर प्रदेश।
2. निदेशक, स्थानीय निकाय, उत्तर प्रदेश, लखनऊ।
3. निदेशक, उद्योग विभाग, उत्तर प्रदेश, कानपुर।
4. सदस्य सचिव, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, उत्तर प्रदेश, लखनऊ।

आज्ञा से,



(वी०के० उपाध्याय)

निदेशक, भूगर्भ जल विभाग / सदस्य सचिव

कोर्ट केस / एनजीटी / महत्वपूर्ण।  
ई-मेल के माध्यम से

कार्यालय निदेशक,  
भूगर्भ जल विभाग, उत्तर प्रदेश  
भूजल भवन (रा0भू0सू0प्र0के0),  
हरिहरपुर, शाहीद पथ, लखनऊ।

संख्या- 228 / भूज०वि० / एस-28(एन०जी०टी०)

दिनांक / लखनऊ / जून 03 2025

विषय- मा० राष्ट्रीय हरित अधिकरण (एनजीटी), नई दिल्ली में विचाराधीन ओ०ए० संख्या- 165/2025 Kishan Lal & Anr. Vs State of U.P. & Ors. के सम्बन्ध में।

लोडल अधिकारी, जिला भूगर्भ जल प्रबन्धन परिषद, जनपद-गाजियाबाद।

उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण (एनजीटी), नई दिल्ली में विचाराधीन ओ०ए० संख्या- 165/2025 Kishan Lal & Anr. Vs State of U.P. & Ors. में पारित आदेश दिनांक 24.04.2025 का संदर्भ ग्रहण करने का कष्ट करें। अवगत कराना है कि सम्बन्धित वाद जनपद गाजियाबाद, विकासखण्ड रजापुर के गांव शाहपुर बमहेता, राष्ट्रीय राज्य मार्ग-24, के पास स्थित जयपुरिया सनराइस ग्रीन (एक इंटिग्रेटेड टाउनशिप-प्रतिवादी संख्या 02), के द्वारा टाउनशिप परियोजना के निर्माण-कार्य में पर्यावरणीय नियमों का अनुपालन न किये जाने, सम्बन्धित विभागों से अनापत्ति प्राप्त न किये जाने, भूजल का अवैध दोहन किये जाने एवं परियोजना में प्रयुक्त जल दूषित होने के उपरान्त दूषित जल को स्थानीय क्षेत्र में बहाये जाने एवं उससे उत्पन्न होने वाली गंभीर बिमारियों के संबंध में है। मा० अधिकरण द्वारा सम्बन्धित शिकायत का संज्ञान लेते हुए दिनांक 24.04.2025 को आदेश पारित किये गये हैं, जिसका प्रमावी अंश निम्नवत् है:-

2. Allegation of the applicant is that project of respondent no.2 falls under Clause 8(b) of Environment Impact Assessment (EIA) Notification, 2006 as the DPR reveals that layout plan is on an area of 300 acres.
3. Complaint of the applicant is that respondent no.2 has not obtained the environmental clearance in terms of the EIA Notification, 2006 nor it has got the Consent To Establish (CTE) and Consent To Operate (CTO).
4. Applicant has also alleged that respondent no.2 is raising the construction on the area earmarked as green and that it is over-exploiting ground water without proper permission.
5. Learned Counsel for the applicant during argument has referred to the photographs on page 48 onwards and has submitted that respondent no.2 is discharging the effluents in the nearby area which is creating health hazard to the local residents. She has further submitted that representation annexure-C was filed by the applicant to the concerned authorities but no action has been taken. In support of her submission, she has also placed reliance upon the map on page no.63.
6. The OA raises substantial issue relating to compliance of environmental norms.
7. Issue notice to the respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal.
8. The Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.
9. To ascertain the correct factual position at the ground level, we also appoint a joint committee comprising of representative of Member Secretary, Central Pollution Control Board (CPCB); RO, MoEF&CC, Lucknow and District Magistrate, Ghaziabad. District Magistrate, Ghaziabad will act as coordinative agency.
10. Joint committee will visit the site, ascertain the extent of violation of environmental norms by respondent no.2, if any, and also find out if respondent no.2 has requisite environmental clearances and submit the report before the Tribunal within six weeks.
11. A copy of this order be forwarded to members of the joint committee by email for compliance.
12. List on 08.08.2025."

उक्त के क्रम में अवगत कराना है कि मा० अधिकरण द्वारा दिनांक 24.04.2025 को पारित अपने आदेश में, वर्णित शिकायतों के क्रम में जिलाधिकारी, गाजियाबाद की अध्यक्षता में 03 सदस्यों की संयुक्त समिति का

1228  
09/6/25

मा० अधिकारी  
जनपद

उपरोक्त

C.S.O.  
Ghaziabad  
6/6

3025/5-011

Nedal G. W.

CSO/...

17/06

गठन करते हुए निर्देशित किया गया है कि संयुक्त समिति प्रकरण के सापेक्ष स्थलीय सत्यापन करते हुए, शिकायतकर्ता द्वारा की गयी शिकायत में पर्यावरणीय मानकों की जाँच करते हुए अपनी रिपोर्ट 08 सप्ताह में माओ अधिकरण के सम्मुख प्रस्तुत करेगी। सूचनीय हो कि वाद में सदस्य सचिव, राज्य भूगर्भ जल प्रबन्धन एवं नियामक प्राधिकरण, उओप्रओ लखनऊ को विपक्षी पार्टी संख्या-07 के रूप में रखा गया है।

अतएव उपरोक्त के क्रम में आपको विषयांकित वाद में विपक्षी पार्टी संख्या-7/सदस्य सचिव, राज्य भूगर्भ जल प्रबन्धन एवं नियामक प्राधिकरण, उओप्रओ लखनऊ की ओर से विभागीय प्रतिनिधि नामित करते हुए निर्देशित किया जाता है-

1. माओ अधिकरण के आदेश दिनांक 24.04.2025 के साथ संलग्न मूल प्रत्यावेदन में प्रतिवादी संख्या-02 पर लगाये गये आरोपों/तथ्यों की जाँच किये जाने हेतु माओ अधिकरण द्वारा गठित संयुक्त समिति से समन्वय स्थापित करें एवं जांचोपरान्त विभागीय मंतव्यों को संयुक्त समिति की रिपोर्ट में सम्मिलित करायें।
2. विपक्षी पार्टी संख्या-7/सदस्य सचिव, राज्य भूगर्भ जल प्रबन्धन एवं नियामक प्राधिकरण, उओप्रओ लखनऊ की ओर से सम्बन्धित वाद के सापेक्ष प्रस्तरवार विभागीय मंतव्य/पैरावाईस नैरेटिव/शपथ पत्र तैयार करते हुए, माओ अधिकरण के सम्मुख ससमय उपस्थित होते हुए प्रेषित करना सुनिश्चित करें तथा कृत कार्यावाही से इस कार्यालय को भी अवगत करायें, जिससे माओ राष्ट्रीय हरित अधिकरण (एनजीटी) के आदेशों का अनुपालन किया जा सके।

**ज्ञातव्य हों कि उक्त वाद में अगामी सुनवाई दिनांक 08.08.2025 को नियत की गयी है।**

संलग्नक-उपरोक्तानुसार।

Digitally signed by

ANUPAM

03-06-2025

अधिशाली अभियता/  
वै0सहा0(निदेशक)।

संख्या- /भू0ज0वि0/तददिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है-

1. माओ राष्ट्रीय हरित अधिकरण (एनजीटी), नई दिल्ली।
2. मुख्य सचिव, उओप्रओ शासन/अध्यक्ष, राज्य भूगर्भ जल प्रबन्धन एवं नियामक प्राधिकरण, उओप्रओ।
3. प्रमुख सचिव, आवास एवं शहरी नियोजन विभाग, उओप्रओ।
4. निजी सचिव, प्रमुख सचिव, नमामि गंगे तथा ग्रामीण जलापूर्ति विभाग, उओप्रओ शासन।
5. क्षेत्रीय निदेशक, केन्द्रीय भूमि जल बोर्ड (उत्तरी क्षेत्र), लखनऊ।
6. सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली।
7. सदस्य सचिव, उओप्रओ प्रदूषण नियंत्रण बोर्ड, लखनऊ।
8. सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, लखनऊ।
9. जिलाधिकारी/अध्यक्ष, जिला भूगर्भ जल प्रबन्धन परिषद जनपद-गाजियाबाद।

(अनुपम)

अधिशाली अभियता/  
वै0सहा0(निदेशक)।

**INSPECTION REPORT OF M/s SMV PROJECTS PVT LTD. (DEVELOPERS OF JAIPURIA SUNRISE GREENS (AN INTEGRATED TOWNSHIP), NH-24, SHAHPUR BAMHETA, BLOCK RAJAPUR, GHAZIABAD ON 23.06.2025**

A physical inspection was conducted to verify the grievances related to Respondent 07- MEMBER SECRETARY, U.P. STATE GROUNDWATER AUTHORITY that the Project proponent/Respondent no. 02- **JAIPURIA SUNRISE GREENS (AN INTEGRATED TOWNSHIP), NH-24, SHAHPUR BAMHETA, BLOCK RAJAPUR, GHAZIABAD** by the nominated representative of Respondent 07 i.e. the undersigned Nodal officer, District Groundwater Management Council, Ghaziabad on 23.06.2025 in the presence of Mr. Shashank Varshney (General Manager).

On site verification shows that the above-mentioned project proponent has developed an integrated township with 05 high-rise buildings developed under the heads of various developers as well as individual plots/land, the details of which are as follows-

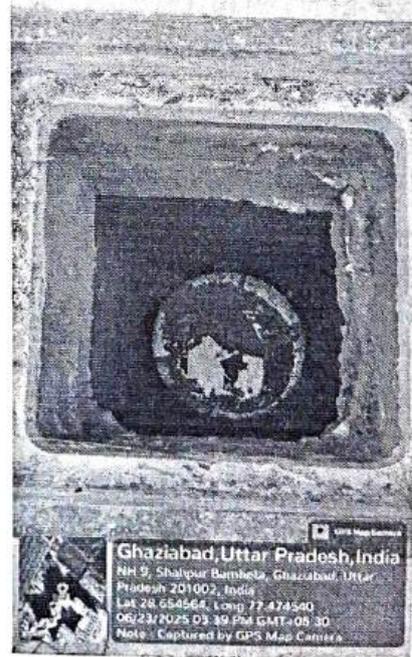
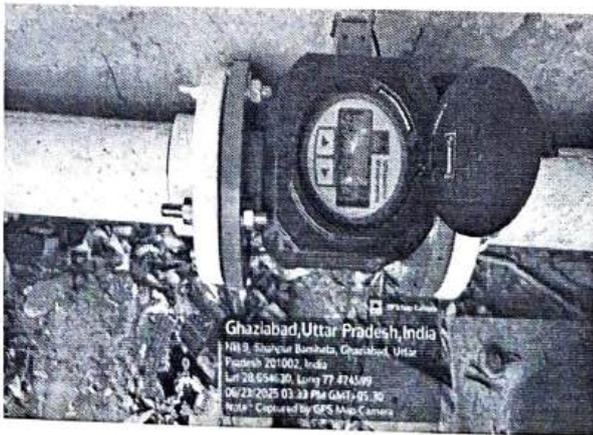
S. No.	LOCATION/ NAME OF SOCIETY	TOTAL UNITS	UNITS OCCUPIED	No. OF BORE WELLS	CURRENT WATER REQUIREMENT (IN KLD)	TOTAL WATER REQUIREMENT (IN KLD)
1.	RISE ORGANIC HOMES (GH 01)	960	443	01	300	650
2.	DIVYANSH ONYX	605	326	01	220	410
3.	AROCON RAINBOW	304	223	01	150	205
4.	THE GOLDEN GATE	228	70	01	50	155
5.	RUCHIRA SAPPHIRE	306	127	01	86	206
6.	PLOTTED DEVELOPMENT	1700	250	01	170	1150
<b>TOTAL</b>		<b>4103</b>	<b>1439</b>	<b>06</b>	<b>976</b>	<b>2776</b>

PARTICULARS OF BOREWELLS & RWH PITS PRESENT ARE AS FOLLOWS-

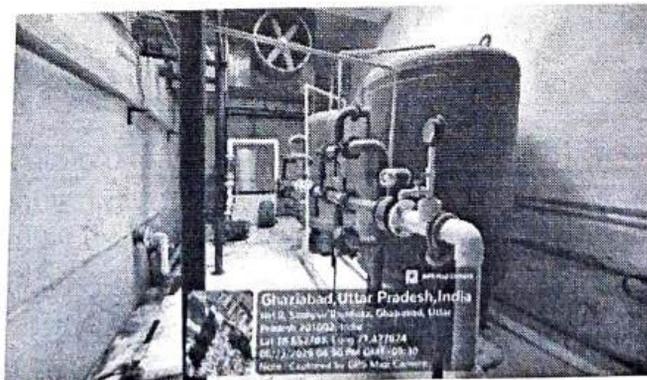
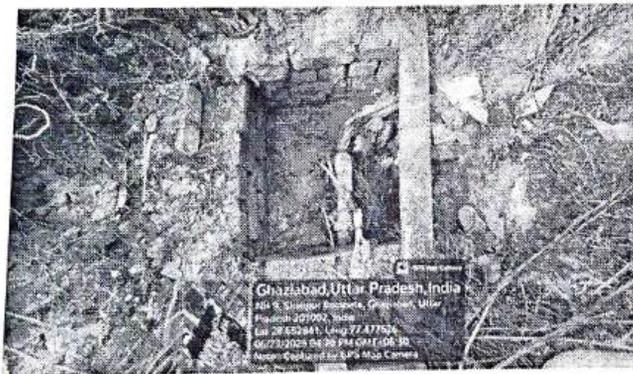
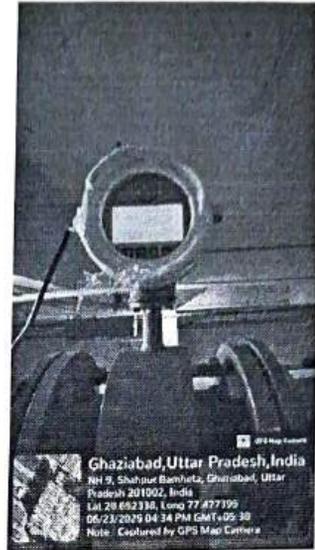
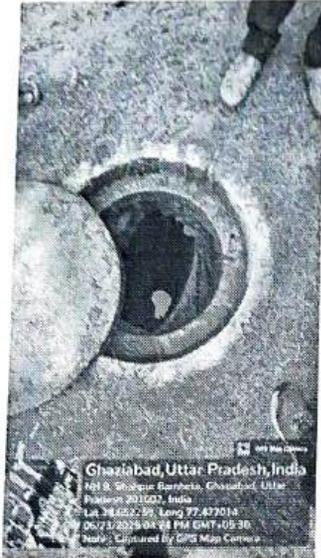
S. No.	LOCATION/ NAME OF SOCIETY	No. OF BORE WELLS	FLOW METER INSTALLED (Y/N)	BORE WELL DIAMETER (IN INCHES)	PUMP CAPACITY (IN HP)	RAIN WATER HARVESTING PITS
1.	RISE ORGANIC HOMES (GH 01)	01	Y	8	7.5	4
2.	DIVYANSH ONYX	01	Y	8	10	3
3.	AROCON RAINBOW	01	Y	8	10	2

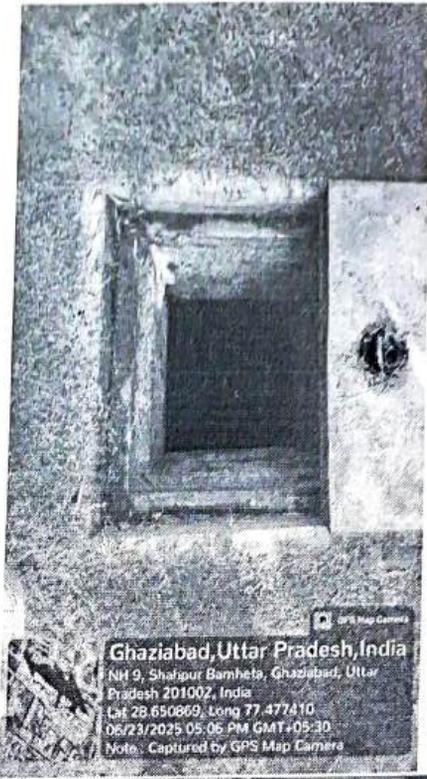
4.	THE GOLDEN GATE	01	Y	8	10	2
5.	RUCHIRA SAPPHIRE	01	Y	8	10	2
6.	PLOTTED DEVELOPMENT	01	Y	8	7.5	UNDER CONSTRUCTION
<b>TOTAL</b>		<b>06</b>	<b>06</b>	-	-	<b>13</b>

**RISE ORGANIC HOMES (GH 01)**



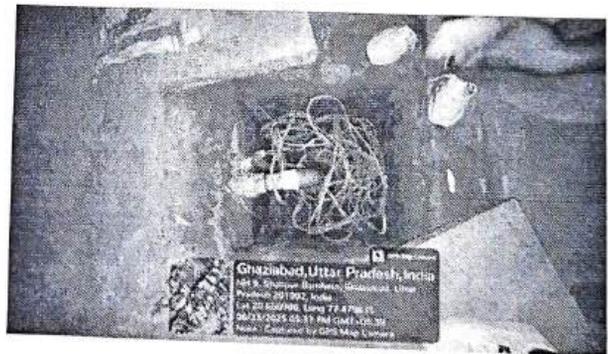
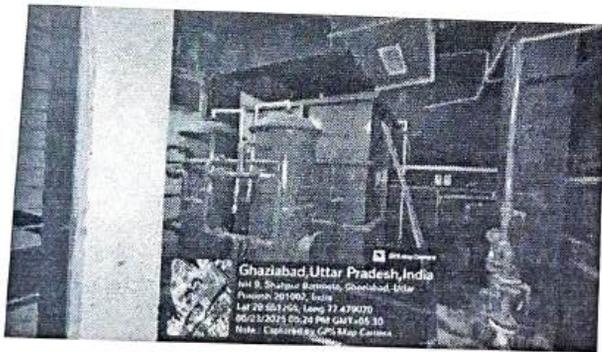
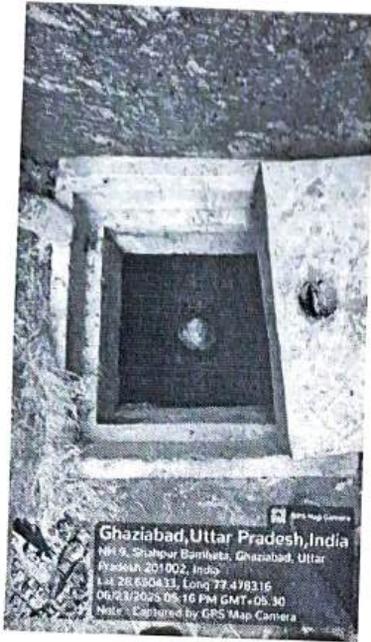
DIVYANSH ONYX

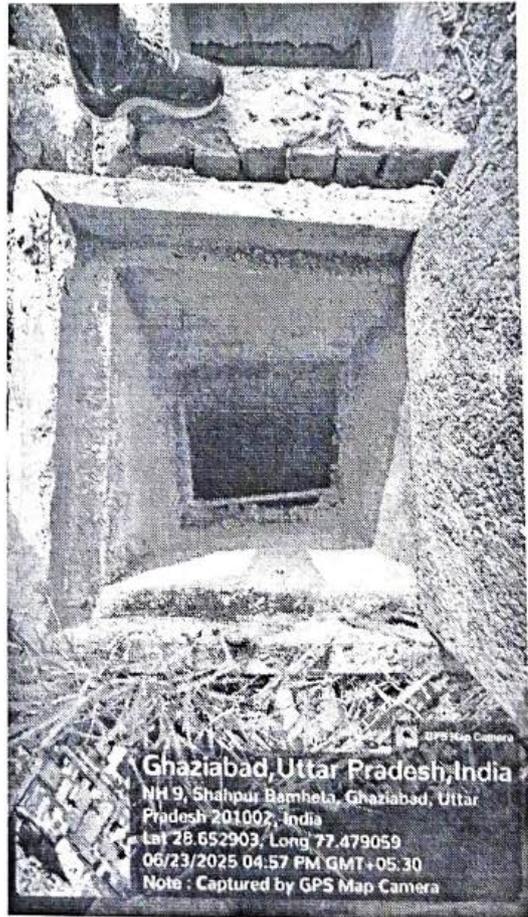
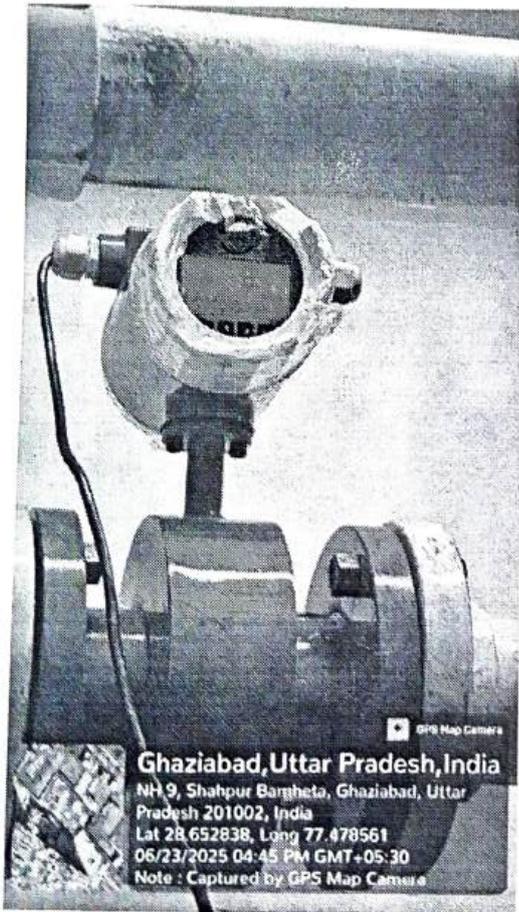
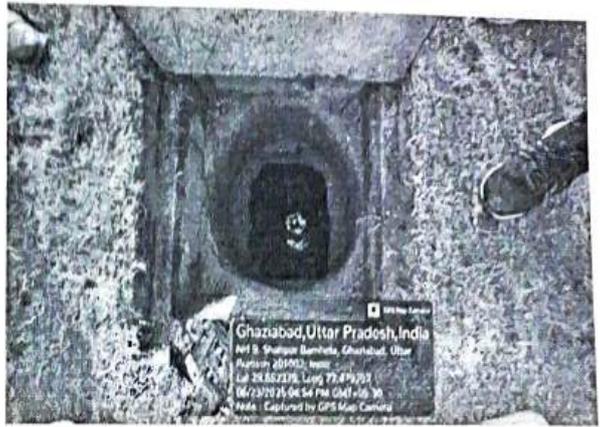
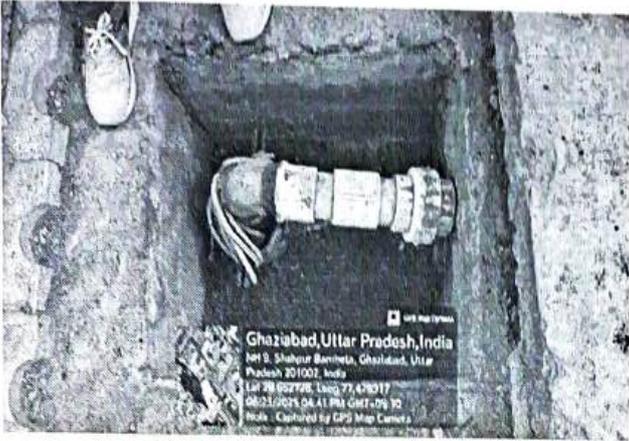




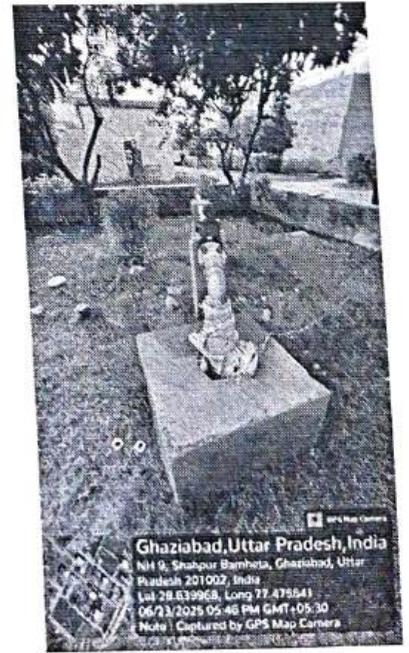
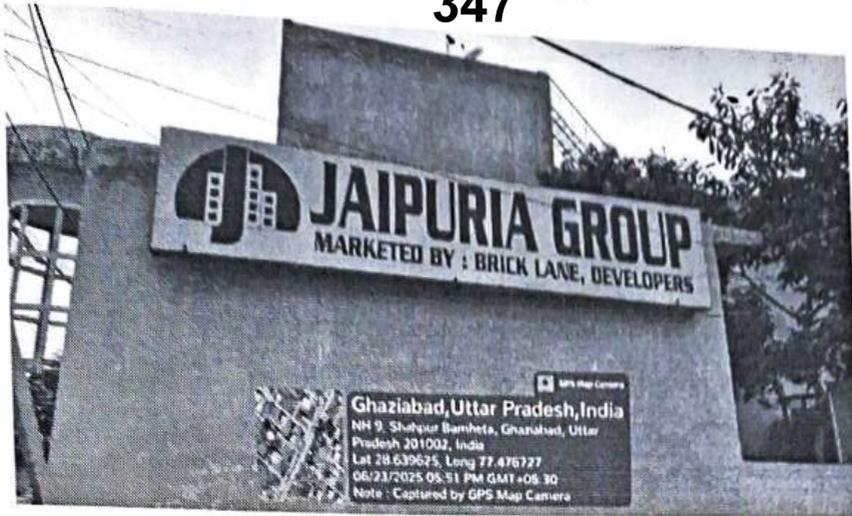
A handwritten signature or mark, possibly a stylized 'S' or a similar character, located at the bottom center of the page.

345  
THE GOLDEN GATE





A handwritten signature or mark in blue ink, consisting of a stylized 'S' or 'R' shape.



348  
CONCLUSIONS-

- The above project is situated in Block Rajapur, which has been identified as Over Exploited/ Notified block in the year 2013 and 2017 as per dynamic ground water resources assessment report of CGWB.
- All the Rain water harvesting structures were directed to be cleaned pre and post monsoon season to ensure proper recharge of rainwater.
- The current and total water requirement (in KLD) has been calculated as per the NBC-2016 guidelines issued by the Ministry of Housing and Urban Affairs which suggests 135 Liters per capita per day (lpcd) as the benchmark for urban water supply, including housing societies for an average of 5 people in an apartment/household.
- The project proponent had applied for Renewal of NOC from Groundwater Department for GW abstraction from 02 borewells on 20.05.25, which was rejected on 01.07.25 by the District Council due to Wrong Category and no recharge plan proposal submission on raised query as the PP has no original NOC that could be Renewed.
- The PP has also been issued Notices for illegal abstraction of GW for a period of 30 days on 24.06.25 after the inspection on 23.06.25.
- Therefore, as per the above calculation, the PP is believed to be abstracting approximately 976 KLD Groundwater illegally.



NODAL OFFICER,  
DISTRICT GW MANAGEMENT COUNCIL,  
GHAZIABAD.



**ANNEXURE- 6**  
**349**  
**Ground Water Department**  
(Namami Gange & Rural Water Supply Department)  
Ministry of Jal Shakti  
Government of Uttar Pradesh

**Form 8 (B)**

[See rule 14(1)]

**APPLICATION FOR RENEWAL OF NO-OBJECTION CERTIFICATE FOR SINKING OF WELL FOR ANY  
COMMERCIAL OR INDUSTRIAL OR INFRASTRUCTURAL OR BULK USER IN NOTIFIED AND NON-NOTIFIED  
AREA**

**अनापत्ति प्रमाण पत्र के नवीनीकरण का आवेदन पत्र**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Bill, 2019]

Applicant's Details आवेदक का विवरण			
Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	GZBD0525RIF0256
Name of the Owner स्वामी का नाम	RAJKUMAR RAMRAKHIYANI		
Mobile No. मोबाइल नंबर	9891581032	Email ID. ईमेल आईडी	shashankvarshney@rediffmail.com
Date of Birth जन्मतिथि	13/03/1971	Gender लिंग	Male
Nationality राष्ट्रियता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	3528 1313 7400	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	
House No./Flat No./Building No. मकान सं०/फ्लैट सं०/भवन सं०	SB 64 FF JAIPURIA SUNRISE PLAZA 12A AHINSHAKHAND INDRAPURAM	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	GHAZIABAD	State राज्य	Uttar Pradesh
District जनपद	GHAZIABAD	Pin Code पिन कोड	201010
Designation पद	Authorized signatory	Company Name कंपनी का नाम	SMV AGENCIES PVT LTD
Company Address कंपनी का पता	Village: Shahpura, Bamheta	Authorization Letter प्राधिकार पत्र	
Details of Existing Well विद्यमान कूप का विवरण			
District जनपद	Ghaziabad	Block ब्लॉक	RAJAPUR
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	8C	Municipality/Municipal Corporation नगर पालिक/नगर निगम	No
Ward No./Holding No. वार्ड संख्या/होल्डिंग संख्या	N/A	Land Details भूमि का विवरण	
Location Coordinates स्थान निर्देशांक	28°38'59"N 77°28'20"E	Uploaded Google / Toposheet Map अपलोड किया गया कूप का गूगल / टोपोशीट मैप	
Particulars of The Existing Well विद्यमान कूप का ब्यौरा			
Date of Construction/Sinking of Well कूप की निर्माण तिथि	08/03/2023	Type of Well कूप का प्रकार	Tube Well/Boring
Discharge of Tube Well (cum./hr) ट्यूबवेल का निर्वहन (cum./hr)	36		
Housing Pipe If Any यदि कोई है		No	
Strainer Details स्ट्रेनर का विवरण			
Material of Strainer स्ट्रेनर की सामग्री	PVC	Number of Strainer(s) स्ट्रेनर की संख्या	1
S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)
1	54.00	60.00	Diameter (In millimeter) व्यास (मिलीमीटर में) 300.00

Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	60.00	350	Whether There has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No
Ground Water Level (In meter) भूजल स्तर (मीटर में)	55.00			
<b>Details of Existing Pumping Device विद्यमान पंपिंग उपकरण का विवरण</b>				
Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Pump Capacity (In m3/hr) पंप क्षमता (m3/hr)	36.00	
Horse Power (H.P.) हॉर्स पावर (एच.पी.)	7.50	Length of Suction Pipe (In meter) सक्शन पाइप की लंबाई (मीटर में)	90.00	
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	03/04/2023	
<b>Details of Utilization of Well कूप के उपयोग का विवरण</b>				
Purpose of the Existing Well विद्यमान कूप का उद्देश्य?	Infrastructural	Annual Running Hours वार्षिक उपयोग (घंटे में)	4200.00	
Annual Running Days वार्षिक उपयोग (दिन में)	350			
Recharge Required रिचार्ज आवश्यक है	302400.00	Total Ground water Extraction कुल भूजल निकासी	151200.00	
Daily Running Hours दैनिक उपयोग (घंटे में)	12.00	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No	
Recharge Required रिचार्ज आवश्यक है	302400.00	Total Ground water Extraction कुल भूजल निकासी	151200.00	
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	No	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं	N/A	
Affidavit on non judicial stamp paper of Rs, 10 for installation of appropriate rain water harvesting structure/ measure within a period of one year from Issuing of NOC Date एन.ओ.सी तिथि जारी करने से एक वर्ष की अवधि के भीतर उचित वर्षा जल संचयन संरचना / माप की स्थापना के लिए रु 10- के गैर न्यायिक स्टाम्प पेपर				
When N.O.C. is not valid at the date of filling the application जब अनापत्ति प्रमाण पत्र आवेदन भरने की तिथि में मान्य नहीं है				
Date of Expiry of N.O.C	02/05/2025	Date of filling application for renewal	19/05/2025	
Any clarification Report	NA	Reason For Pendency		
Affidavit on non judicial stamp paper of Rs, 10 that no alteration/ modification of well against the details submitted at the time of filling up application for grant of N.O.C. will be done. 10 रुपये के न्यायिकेतर स्टाम्प पेपर पर शपथ पत्र प्रस्तुत करने के निर्देश दिये जाते हैं जिसपर यह उल्लिखित हो कि अनापत्ति प्रमाणपत्र प्राप्त करने हेतु भरे गए आवेदन पत्र पर प्रदान की गई जानकारी के विरुद्ध आवेदक द्वारा कूप में किसी प्रकार के बदलाव/परिवर्तन नहीं किए जाएंगे।।				
NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)				
Central Ground Water Authority / Ground Water Department Uttar Pradesh केन्द्रीय भूगर्भ जल प्राधिकरण / भूगर्भ जल विभाग उत्तर प्रदेश सरकार				Yes
Certificate Number प्रमाणपत्र संख्या	1772012	Issue Date निर्गमन तिथि	03/05/2012	
Expiry Date अंतिम तिथि	02/05/2025	Upload Certificate प्रमाणपत्र अपलोड करें		
Does industry come under MSME ? क्या उद्योग MSME के अंतर्गत आता है ?				No
Application Date आवेदन तिथि		20/05/2025		
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	validity extension.	Affidavit on non judicial stamp paper of Rs, 10 that no alteration/ modification of well against the details submitted at the time of filling up application for grant of N.O.C. will be done		
Against Case	No			
<b>Declaration by the Applicant आवेदक द्वारा उद्घोषणा</b>				
I do hereby declare that the particulars furnished here in above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled .. मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा।				
<b>I Agree/मैं सहमत हूँ <input checked="" type="checkbox"/></b>				



**351**  
**Ground Water Department**  
 (Namami Gange & Rural Water Supply Department)  
 Ministry of Jal Shakti  
 Government of Uttar Pradesh

**Form 8 (B)**

[See rule 14(1)]

**APPLICATION FOR RENEWAL OF NO-OBJECTION CERTIFICATE FOR SINKING OF WELL FOR ANY  
 COMMERCIAL OR INDUSTRIAL OR INFRASTRUCTURAL OR BULK USER IN NOTIFIED AND NON-NOTIFIED  
 AREA**

**अनापत्ति प्रमाण पत्र के नवीनीकरण का आवेदन पत्र**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Bill, 2019]

Applicant's Details आवेदक का विवरण			
Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	GZBD0525RIF0255
Name of the Owner स्वामी का नाम	RAJKUMAR RAMRAKHIYANI		
Mobile No. मोबाइल नंबर	9891581032	Email ID. ईमेल आईडी	shashankvarshney@rediffmail.com
Date of Birth जन्मतिथि	13/03/1971	Gender लिंग	Male
Nationality राष्ट्रियता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	3528-1313-7400	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	
House No./Flat No./Building No. मकान सं०/फ्लैट सं०/भवन सं०	SB 64 FF JAIPURIA SUNRISE PLAZA 12A AHINSHAKHAND INDRAPURAM	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	GHAZIABAD	State राज्य	Uttar Pradesh
District जनपद	GHAZIABAD	Pin Code पिन कोड	201010
Designation पद	Authorised Signatory	Company Name कंपनी का नाम	M/S S M V Agencies Private Limited
Company Address कंपनी का पता	NH 24, Near village Shahpur Bhamheta, Ghaziabad	Authorization Letter प्राधिकार पत्र	
Details of Existing Well विद्यमान कूप का विवरण			
District जनपद	Ghaziabad	Block ब्लॉक	RAJAPUR
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	Jaipuria Sunrise greens	Municipality/Municipal Corporation नगर पालिक/नगर निगम	No
Ward No./Holding No. वार्ड संख्या/होल्डिंग संख्या	NH 24 Near Village Shahpur Bamheta	Land Details भूमि का विवरण	
Location Coordinates स्थान निर्देशांक	28.638611, 77.479444	Uploaded Google / Toposheet Map अपलोड किया गया कूप का गूगल / टोपोशीट मैप	
Particulars of The Existing Well विद्यमान कूप का ब्यौरा			
Date of Construction/Sinking of Well कूप की निर्माण तिथि	06/04/2022	Type of Well कूप का प्रकार	Tube Well/Boring
Discharge of Tube Well (cum./hr) ट्यूबवेल का निर्वहन (cum./hr)	36		
Housing Pipe If Any यदि कोई है		No	
Strainer Details स्ट्रेनर का विवरण			
Material of Strainer स्ट्रेनर की सामग्री	PVC	Number of Strainer(s) स्ट्रेनर की संख्या	1
S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)
1	54.00	60.00	6.00
			Diameter (In millimeter) व्यास (मिलीमीटर में)
			300.00

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Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	92.00	Whether There has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No
Ground Water Level (In meter) भूजल स्तर (मीटर में)	55.00		
<b>Details of Existing Pumping Device विद्यमान पंपिंग उपकरण का विवरण</b>			
Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Pump Capacity (In m3/hr) पंप क्षमता (m3/hr)	36.00
Horse Power (H.P.) हॉर्स पावर (एच.पी.)	7.50	Length of Suction Pipe (In meter) सक्शन पाइप की लंबाई (मीटर में)	90.00
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	06/04/2022
<b>Details of Utilization of Well कूप के उपयोग का विवरण</b>			
Purpose of the Existing Well विद्यमान कूप का उद्देश्य?	Infrastructural	Annual Running Hours वार्षिक उपयोग (घंटे में)	2625.00
Annual Running Days वार्षिक उपयोग (दिन में)	350		
Recharge Required रिचार्ज आवश्यक है	189000.00	Total Ground water Extraction कुल भूजल निकासी	94500.00
Daily Running Hours दैनिक उपयोग (घंटे में)	7.50	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No
Recharge Required रिचार्ज आवश्यक है	189000.00	Total Ground water Extraction कुल भूजल निकासी	94500.00
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	No	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं	N/A
Affidavit on non judicial stamp paper of Rs, 10 for installation of appropriate rain water harvesting structure/ measure within a period of one year from Issuing of NOC Date एन.ओ.सी तिथि जारी करने से एक वर्ष की अवधि के भीतर उचित वर्षा जल संचयन संरचना / माप की स्थापना के लिए रु 10- के गैर न्यायिक स्टाम्प पेपर			
When N.O.C. is not valid at the date of filling the application जब अनापत्ति प्रमाण पत्र आवेदन भरने की तिथि में मान्य नहीं है			
Date of Expiry of N.O.C	02/05/2025	Date of filling application for renewal	19/05/2025
Any clarification Report	NA	Reason For Pendency	
Affidavit on non judicial stamp paper of Rs, 10 that no alteration/ modification of well against the details submitted at the time of filling up application for grant of N.O.C. will be done. 10 रुपये के न्यायिकेतर स्टाम्प पेपर पर शपथ पत्र प्रस्तुत करने के निर्देश दिये जाते हैं जिसपर यह उल्लिखित हो कि अनापत्ति प्रमाणपत्र प्राप्त करने हेतु भरे गए आवेदन पत्र पर प्रदान की गई जानकारी के विरुद्ध आवेदक द्वारा कूप में किसी प्रकार के बदलाव/परिवर्तन नहीं किए जाएंगे।।			
NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)			
Central Ground Water Authority / Ground Water Department Uttar Pradesh केन्द्रीय भूगर्भ जल प्राधिकरण / भूगर्भ जल विभाग उत्तर प्रदेश सरकार			Yes
Certificate Number प्रमाणपत्र संख्या	177	Issue Date निर्गमन तिथि	03/05/2012
Expiry Date अंतिम तिथि	02/05/2025	Upload Certificate प्रमाणपत्र अपलोड करें	
Does industry come under MSME ? क्या उद्योग MSME के अंतर्गत आता है ?			No
Application Date आवेदन तिथि		21/05/2025	
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	For residential and domestic use	Affidavit on non judicial stamp paper of Rs, 10 that no alteration/ modification of well against the details submitted at the time of filling up application for grant of N.O.C. will be done	
Against Case	No		
<b>Declaration by the Applicant आवेदक द्वारा उद्घोषणा</b>			
I do hereby declare that the particulars furnished here in above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled .. मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा।			
<b>I Agree/मैं सहमत हूँ <input checked="" type="checkbox"/></b>			

अधिशाली अभियन्ता,  
भूगर्भ जल विभाग, खण्ड-गौतमबुद्धनगर,  
ए0ई0-18 अंसल गोल्फ लिंक-2,  
गौतमबुद्धनगर।

पत्रांक:- /भू0ज0वि0/एक्ट (एन0ओ0सी0)-2025-26/गौतमबुद्धनगर

दिनांक 24/4/25

RAJKUMAR RAMRAKHIYANI,  
SMV AGENCIES PVT.LTD.  
SB-64, FF JAIPURIA SUNRISE PLAZA  
12A, AHINSAKHAND INDIRAPURAM  
GHAZIABAD-201014,  
MOB- 9891581032

*Rajkumar*  
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**नोटिस:-**

उत्तर प्रदेश में भूजल की सुरक्षा, संरक्षण, नियंत्रण तथा विनियमन एवं संबंधित या अनुषंगिक विषयों का उपबंध करने के लिए वर्तमान में उत्तर प्रदेश भूगर्भ जल (प्रबंधन और विनियमन) अधिनियमन 2019 प्रदेश में 2 अक्टूबर 2019 से प्रभावी है। अधिनियमन के विभिन्न प्रावधानों के सुगम एवं समयबद्ध संचालन हेतु उत्तर प्रदेश भूगर्भ जल (प्रबंधन और विनियमन) नियमावली 2020 प्रख्यापित की गई है।

उक्त कृत हेतु अधिनियम की धारा 39 के अंतर्गत भूगर्भ जल का व्यवसाय अथवा अवैध रूप से दोहन अथवा अनाधिकृत रूप से भूजल दोहन करने हेतु दोषी पाए गए व्यक्ति/समूह/संस्था पर 5 लाख तक का जुर्माना अथवा 6 माह से 1 वर्ष का कारावास अथवा दोनों दंड निर्धारित किए गए हैं। द्वितीय अपराध करने पर जुर्माने की धनराशि का दोगुना के साथ दंडित किया जायेगा। अधिनियम के लागू हो जाने के उपरांत जनपद में इस प्रकार के संज्ञेय अपराध अधिनियम के उद्देश्यों को बाधित करते हैं। अतः जनपद गाजियाबाद के अंतर्गत समस्त भूजल उपभोगताओं को उक्त अधिनियम में किए गए प्रावधानों के अनुसार पंजीकरण/अनापत्ति निर्गत कराना तथा ड्रिलिंग एजेंसियों का पंजीकरण करवाया जाना अनिवार्य है जिसके नोटिस का अनुपालन ना हो पाने की दशा में अधिनियम के प्रावधानों के अंतर्गत दंड की कार्यवाही प्रस्तावित की जाएगी। अधिनियम के अंतर्गत उपभोगताओं के पंजीकरण करने, भूजल निकास हेतु अनापत्ति निर्गत करने इत्यादि की पारदर्शी व्यवस्था हेतु ऑनलाइन वेब पोर्टल [upgwdonline.in](http://upgwdonline.in) विकसित किया गया है।

**RISE ORGANIC HOMES, GH-01, JAIPURIA SUNRISE GREENS, SHAHPUR BAMHETA, NH-9, में दिनांक 23.06.2025** को स्थलीय निरीक्षण के दौरान बोरवेल के माध्यम से भूगर्भ जल दोहन करते पाया गया है। यदि आपके द्वारा भूगर्भ जल दोहन हेतु अनापत्ति प्रमाण पत्र अथवा पंजीकरण प्राप्त किया है तो उसकी छायाप्रति इस कार्यालय को 07 कार्य दिवस के अन्दर उपलब्ध कराये। अन्यथा की स्थिति में इसे अवैध भूजल दोहन मानते हुए जिला भूगर्भ जल प्रबंधन परिषद द्वारा नोटिस देते हुए आपको निर्देशित किया जाता है कि आप 30 दिवस के अंदर अवैध भूजल दोहन बंद करने हेतु अपने परिसर में स्थापित बोरवेल को सील करते हुए इसकी प्रमाणिकता संबंधित फोटोग्रफ इस कार्यालय को ई-मेल आईडी - [srishti.9192@gmail.com](mailto:srishti.9192@gmail.com) उपलब्ध कराये। अन्यथा की स्थिति में अधिनियम में दिये गये प्रावधानों के अंतर्गत कार्यवाही सुनिश्चित की जायेगी।

नोडल अधिकारी  
जिला भूगर्भ जल प्रबंधन परिषद,  
गाजियाबाद।

पत्रांक:- 377 /भू0ज0वि0 एक्ट/एक्ट(एन0ओ0सी0)-2025-26 गौतमबुद्धनगर/तददिनांक  
प्रतिलिपि: निम्नलिखित को सादर सूचनार्थ प्रेषित-

1. जिलाधिकारी/अध्यक्ष, जिला भूगर्भ जल प्रबंधन परिषद, गाजियाबाद।
2. मुख्य विकास अधिकारी/सदस्य, सचिव, जिला भूगर्भ जल प्रबंधन परिषद, गाजियाबाद।

नोडल अधिकारी  
जिला भूगर्भ जल प्रबंधन परिषद,  
गाजियाबाद।

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अधिशाली अभियन्ता,  
भूगर्भ जल विभाग, खण्ड-गौतमबुद्धनगर,  
ए0ई0-18 अंसल गोल्फ लिंक-2,  
गौतमबुद्धनगर।

पत्रांक:- /भूजलवि0/एक्ट (एन0ओ0सी0)-2025-26/गौतमबुद्धनगर

दिनांक 24/6/25

**RAJKUMAR RAMRAKHIYANI,  
SMV AGENCIES PVT.LTD.  
SB-64, FF JAIPURIA SUNRISE PLAZA  
12A, AHINSAKHAND INDIRAPURAM  
GHAZIABAD-201014,  
MOB- 9891581032**

**नोटिस:-**

उत्तर प्रदेश में भूजल की सुरक्षा, संरक्षण, नियंत्रण तथा विनियमन एवं संबंधित या अनुषंगिक विषयों का उपबंध करने के लिए वर्तमान में उत्तर प्रदेश भूगर्भ जल (प्रबंधन और विनियमन) अधिनियमन 2019 प्रदेश में 2 अक्टूबर 2019 से प्रभावी है। अधिनियमन के विभिन्न प्रावधानों के सुगम एवं समयबद्ध संचालन हेतु उत्तर प्रदेश भूगर्भ जल (प्रबंधन और विनियमन) नियमावली 2020 प्रख्यापित की गई है।

उक्त कृत हेतु अधिनियम की धारा 39 के अंतर्गत भूगर्भ जल का व्यवसाय अथवा अवैध रूप से दोहन अथवा अनाधिकृत रूप से भूजल दोहन करने हेतु दोषी पाए गए व्यक्ति/समूह/संस्था पर 5 लाख तक का जुर्माना अथवा 6 माह से 1 वर्ष का कारावास अथवा दोनों दंड निर्धारित किए गए हैं। द्वितीय अपराध करने पर जुर्माने की धनराशि का दोगुना के साथ दंडित किया जायेगा। अधिनियम के लागू हो जाने के उपरांत जनपद में इस प्रकार के संज्ञेय अपराध अधिनियम के उद्देश्यों को बाधित करते हैं। अतः जनपद गाजियाबाद के अंतर्गत समस्त भूजल उपभोगताओं को उक्त अधिनियम में किए गए प्रावधानों के अनुसार पंजीकरण/अनापत्ति निर्गत कराना तथा ड्रिलिंग एजेंसियों का पंजीकरण कराया जाना अनिवार्य है जिसके नोटिस का अनुपालन ना हो पाने की दशा में अधिनियम के प्रावधानों के अंतर्गत दंड की कार्यवाही प्रस्तावित की जाएगी। अधिनियम के अंतर्गत उपभोगताओं के पंजीकरण करने, भूजल निकास हेतु अनापत्ति निर्गत करने इत्यादि की पारदर्शी व्यवस्था हेतु ऑनलाइन वेब पोर्टल [upgwdonline.in](http://upgwdonline.in) विकसित किया गया है।

**DIVYANSH ONYX, ARACON RAINBOW, RUCHIRA SAPPHIRE & THE GOLDEN GATE, GH-02, JAIPURIA**

**SUNRISE GREENS, SHAHPUR BAMHETA, NH-9, मे** दिनांक 23.06.2025 को स्थलीय निरीक्षण के दौरान बोरवेल के माध्यम से भूगर्भ जल दोहन करते पाया गया है। यदि आपके द्वारा भूगर्भ जल दोहन हेतु अनापत्ति प्रमाण पत्र अथवा पंजीकरण प्राप्त किया है तो उसकी छायाप्रति इस कार्यालय को 07 कार्य दिवस के अन्दर उपलब्ध कराये। अन्यथा की स्थिति में इसे अवैध भूजल दोहन मानते हुए जिला भूगर्भ जल प्रबंधन परिषद द्वारा नोटिस देते हुए आपको निर्देशित किया जाता है कि आप 30 दिवस के अंदर अवैध भूजल दोहन बंद करने हेतु अपने परिसर में स्थापित बोरवेल को सील करते हुए इसकी प्रमाणिकता संबंधित फोटोग्राफ इस कार्यालय को ई-मेल आईडी - [srishti.9192@gmail.com](mailto:srishti.9192@gmail.com) उपलब्ध कराये। अन्यथा की स्थिति में अधिनियम में दिये गये प्रावधानों के अंतर्गत कार्यवाही सुनिश्चित की जायेगी।

नोडल अधिकारी

जिला भूगर्भ जल प्रबंधन परिषद,  
गाजियाबाद।

पत्रांक:- 379/भूजलवि0 एक्ट/एक्ट(एन0ओ0सी0)-2025-26 गौतमबुद्धनगर/तददिनांक

प्रतिलिपि: निम्नलिखित को सादर सूचनार्थ प्रेषित-

1. जिलाधिकारी/अध्यक्ष, जिला भूगर्भ जल प्रबंधन परिषद, गाजियाबाद।
2. मुख्य विकास अधिकारी/सदस्य, सचिव, जिला भूगर्भ जल प्रबंधन परिषद, गाजियाबाद।

नोडल अधिकारी

जिला भूगर्भ जल प्रबंधन परिषद,  
गाजियाबाद।

कार्यालय  
अभियन्ता,  
भूगर्भ जल विभाग, खण्ड-गौतमबुद्धनगर,  
ए0ई0- असल गोल्फ लिंक-2  
गौतमबुद्धनगर।

पत्रांक:- 456 / भू0ज0वि0/एक्ट (एन0ओ0सी0)-2025-26 गौतमबुद्धनगर,

दिनांक 10/7/25

**RAJKUMAR RAMBAKHYANI,**  
**SMV AGENCIES PVT. LTD.**  
**S8-64, FF - JAIPURIA SUNRISE PLAZA,**  
**19A, AHINSAKHAND, INDIRAPURAM,**  
**GHANABAD - 201014.**  
**NOB-9991581032**

-नोटिस:-

उत्तर प्रदेश शासन की अधिसूचना संख्या-1668/79-वि-1-19-1(क) -14-19 लखनऊ 07 अगस्त, 2019 के द्वारा उ0प्र0 भूगर्भ जल (प्रबंधन एवं विनियमन) अधिनियम-2019 प्रख्यापित होने के पश्चात भूगर्भ जल का दोहन जिला भूगर्भ जल प्रबंधन परिषद, गाजियाबाद से अन्नापत्ति प्रमाण पत्र प्राप्त करने के उपरान्त किया जाना, लागू किया गया है।

उत्तर प्रदेश भूगर्भ जल (प्रबंधन एवं विनियमन) अधिनियम-2019 की धारा 12(1) एवं (2) के अन्तर्गत यदि कोई वाणिज्यिक, औद्योगिक, अवसंरचनात्मक और सामूहिक भूजल उपभोक्ता रजिस्ट्रीकरण/अन्नापत्ति प्रमाण पत्र प्राप्त किये बिना भूगर्भ जल का दोहन करते पाया जाता है तो यथा स्थिति वह व्यक्ति, समूह या कोई अभिकरण अध्याय-8 के अधीन दण्डित किये जाने के भागी होंगे। इस क्रम में आपको अवगत कराना है कि आप द्वारा निवेश मित्र पोर्टल पर भूगर्भ जल विभाग से कूप पंजीकरण/अन्नापत्ति प्रमाण पत्र निर्गत किये जाने हेतु पूर्व में आवेदन किया गया था, परन्तु आवेदन में त्रुटि/कमियाँ होने के कारण जिला भूगर्भ जल प्रबंधन परिषद, गाजियाबाद की बैठक में जिलाधिकारी महोदय/अध्यक्ष, द्वारा उन्हें अस्वीकृत करने का निर्णय किया गया था।

अतः आपको जिलाधिकारी महोदय द्वारा बैठक में प्राप्त निर्देशानुसार, यह निर्देशित किया जाता है कि 15 दिवस के अन्दर आप भूगर्भ जल विभाग से कूप पंजीकरण/अनापत्ति प्रमाण पत्र निर्गमन हेतु निवेश मित्र पोर्टल पर पुनः आवेदन करें। अन्यथा की स्थिति में आपके ऊपर उ0प्र0 भूगर्भ जल (प्रबंधन एवं विनियमन) अधिनियम-2019 के अध्याय-08 की धारा 39(1-ख) में निहित अधिकारों का प्रयोग करते हुए कार्यवाही की जायेगी, जिसके लिये आप स्वयं उत्तरदायी होंगे।

नोडल अधिकारी

OK जिला भूगर्भ जल प्रबंधन परिषद,  
गाजियाबाद।

पत्रांक:- /भू0ज0वि0 एक्ट/एक्ट(एन0ओ0सी0)-2025-26 गौतमबुद्धनगर/तददिनांक

प्रतिलिपि:- निम्नलिखित को सादर सूचनार्थ प्रेषित-

1. जिलाधिकारी/अध्यक्ष, जिला भूगर्भ जल प्रबंधन परिषद, गाजियाबाद।
2. मुख्य विकास अधिकारी/सदस्य सचिव, जिला भूगर्भ जल प्रबंधन परिषद, गाजियाबाद।

नोडल अधिकारी

OK जिला भूगर्भ जल प्रबंधन परिषद,  
गाजियाबाद।

VAKALATNAMA  
**356**  
BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT DELHI

OA- 165/2025

**IN THE MATTER OF:**

KISHAN LAL & Anr.

Appellant(s)

VERSUS

STATE OF U.P. & Ors.

Respondent(s)

KNOW ALL to whom these present shall come that I the undersigned **Srishti Jaiswal, aged about 33 years D/O Shri Mukun Jaiswal working as Nodal Officer, District Ground Water Management Council, Ghaziabad having Office at Vikas Bhawan, Room no. 329, Second floor, 6-A, Rajnagar, Ghaziabad-201002.** The above named do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him: -

To act, appear and plead in the above-noted case in this Tribunal in which the same may be tried or heard subject to payment of fees by State of U.P. To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other applications/petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. The deposit, draw and receive money AND cheques towards compensation, grant receipts thereof and to do all other lawful acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. And I/We the undersigned do hereby agree to ratify and confirm all lawful acts done by the Advocate or his substitute authorized by Tribunal in the matter as my/our own acts, as if done by me/us to all intents and purposes. And I/We undertake that I/we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid in terms of M/o law & Justice OMs/Orders/guidelines, to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Tribunal. I/We hereby agree that once the fee is paid. I/we will not be entitled for the refund of the same unless it is erroneously settled and if the case prolongs for more than 3 years the fee shall be regulated in accordance with the guidelines of M/o Law & Justice issued from time to time.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 26.th day of July 2025.

Accepted subject to the terms of fees prescribed by M/o Law & Justice for cases in NGT.

CLIENT

  
Gigi. C. George

Central Government Standing Counsel

NGT (PB) New Delhi

Chamber No. 336, Lawyers Block, Saket District Court

Mobile No. 9810625315

E-Mail: [gigicgeorge.adv42@yahoo.in](mailto:gigicgeorge.adv42@yahoo.in)



नोडल अधिकारी  
जिला भूगर्भ जल प्रबंधन परिषद  
गाजियाबाद